Our good friend, the Secretary of the Department of Communications, Mr. Shinoi—though I did not want to name him I am pained to do so—has put the entire public of this country to colossal inconvenience...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): If you can avoid the names of officers, it would be better.

SHRI KAMESHWAR SINGH: I will avoid wherever possible. But here it is very important.

SHRI S. CHANDRASEKHARAN (Kerala). Why do you not do it in the party meeting?

AN HON'BLE MEMBER: He has already named it.

SHRI S. W. DHABE (Maharashtra): He was not the Secretary at that time

SHRI KAMESHWAR SINGH: I am coming to it. When this collaboration agreement was being signed Mr. Jain was the Secretary of the Department and the present Secretary was the General Manager of the Indian Telephone Industries, Bangalore. This industry is located in the State of our good friend, Mr. Mulka Govinda Reddy. Mr. Vasudevan was the Director, Telecommunication Research Centre.

1HE VICE-CHAIRMAN (SHRI V. B. RAJU): Why do you go into the individual officers?

SHRI KAMESHWAR SINGH: Be cause it is very important.

THE VICE-CHAIRMAN (SHRI V. B. RAIU): You can continue with the speech.

SHRI KAMESHWAR SINGH: I will continue. It is very important. At that time Mr. Vasudevan favoured this. As a reward for it he is with the World Bank I.D.A. holding a cosy job. He got this job due to the I.T.T. of U.S.A. He was also very favourable to the penta conta crossbar system. And ultimately, thanks to the service rendered to the cross bar, he got this job in the World Bank. Here is the proof. If you allow me to lay it on the

Table of the House I will do so, I am quoting:

# "INTERNATIONAL DEVELOPMENT ASSOCIATION

1818 H Street N. W. Washington 35 D.C. Telephone Executive June 21, 1973

#### TECHNICAL DATA

PROCUREMENT: up to \$ 12.0 million may be procured through negotiated purchase in the interest of system standardization:..."

What is this? This is all to favour cross-bar. Because he favoured cross-bar he got a cosy job there killing us here. Could you not call for tenders? Could you not go in for global tenders? No. He says this was the Commitment and he could not help it.

The present Secretary appeared before the Public Undertakings Committee. In the 34th Report of the Public Undertakings Committee the Secretary, Mr. Shinoi, gave eyidence. He said:—

But I remember that the collaboration agreement was raised, the question of compensation was discussed at great length and it was finally decided not to include any penalty clause in the agreement."

As General Manager, I.T.I., Bangalore, he was there in the collaboration agreement, a party to it. He stated this before the Financial Committee of Parliament, that is. the Public Undertakings Committee. Do you mean to say that those who rise high in life should not point out discrepancies? Mr. Shenoy said "I remember that it was discussed at great length and it was not included." It is just funny. The damage it has caused to the country is colossal. You cannot imagine. If I say something you will say that I am saying for myself, that it is my own story. It appears to me that not to include was purposely planned. penalty clause well in advance, by B.T.M. with connivance Shinoi was of I.T.I. Management. Mr. Manager at that time. General planning was meant to prolong the imports from B.T.M The magnitude of import after the 36th month of the agreement is indicative of the financial

[Shri Kameshwar Singh] advantage which the firm B.T.M. got at the cost of the nation in which the most precious foreign exchange was drained. Therefore, this fact necessitates even more the C.B.I. probe. In the beginning, I will tell you about a small loss which was in 1971-72. The Public Accounts Committee pointed out that there was a recurring loss of Rs. 36 lakhs per year due to mal-functioning and under-capacity working of the Cross-Bar Exchange at Bombay. It is for one exchange only. The loss suffered by . the Chanakvapuri Exchange was to the tune of Rs. 10 million. The losses suffered by the nation on account of the other cross-bar exchanges, on their maintenance and also in terms of the inconvenience caused to the people, will be enormous. It will be in astronomical figures. I am a layman and I cannot quote these figures. Time bell rings) Sir, this is my speech, and the convention is that you should not ring the bell till I finish.

THE VICE-CHAIRMAN (SHRI V. B. RAJU); I do not think this is your maiden speech.

SHRI JAGDISH PRASAD MATHUR: To-day it is his maiden speech.

SHRI KAMESHWAR SINGH: You can check, from the records of the House. I have never made any speech. should allow me to speak uninterrupted.

SHRI SARDAR AMJAD ALI: communications, it is his maiden speech.

THE VICE-CHAIRMAN (SHRI V. B RAJU): Please try to conclude.

SHRI KAMESHWAR SINGH: I will finish soon. There is no problem. I had just now congratulated our technicians who have produced electric typewriters. But I will place before you a statement of the Secretary of the Department and show how derogatory it is to the Indian engineers and technicians. In the 34th Report of the Public Undertakings Committee 1972-73, on page 22, the Secretary of the Ministry is quoted as saying in his evidence before the Committee that "even if technicians had gone into the case in greater detail, they would not have been able to find out this technical defect unless these equipments work actually under these traffic conditions". The periodicity

of calls given to the B.T.M. people was never enquired into. It was not on the actual basis. It was based Strowger system. It was never enquired into. This is also given in the article "Telephone Muddle" as published in the Financial Express. How derogatory it is to the Indian technicians! You say, they will not know! You have not gone into details. You have not asked anybody. You say, our boys do not know about it, And, Sir, he is a technocrat. He is the first technocrat to be the Secretary, Mr. Jain was not a technocrat. So, you don't go into the periodicity calls properly. And you say the system will work.

Sir, I am coming to a very interesting part. It is not my story. It is the Department's story. Actually, Sir, this Secretary of the Department is trying to see. to the best of his ability, that Ministers are proved to be a failure and that the policy of the Government is not implemented. That is his sole desire because he is committed to the common control of the B.T.M. of Belgium and the I.T.T. of the U.S.A. He cannot help it. He said in the same report, i.e. 34th Report. on page 22, that the defects have been rectified. Now, I will guote from the Performance Budget of the Department of Communications this year. On page 7, in the Telecommunications Research Centre 1975-76, they have asked for plenty of money. It reads: "Implementation in production of solutions to reduce the fault rate in cross-bar system". At one place, he has said that everything has been rectified. Now, what for have they asked money here? It is public money. It comes from taxation. The poor people pay it. At one place, he says "it is completely okay, there is no difficulty" and gives the green signal. And here he asks for money to rectify defects. It is not my story. It is from the Performance Budget of the Department. Why? cause they have been trying to hide things and at the same time, they ask for public money to do as they like.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Kindly make your last point.

SHR1 KAMESHWAR SINGH: I will take a few minutes more.

THE VICE-CHAIRMAN (SHRI V B. RAJ(I): No. no.

SHRI KAMESHWAR SINGH: This is my maiden speech. You check from the proceedings of the House.

THE VICE-CHAIRMAN (SHRI V. B. RAIU): That is all right.

SHRI KAMESHWAR. SINGH: It is the convention here and even abroad, in the House of Commons, in the British Parliament, that a Member should not be disturbed when he is making his maiden speech. Actually he should be allowed to read. I am not reading. I am just mentioning the points.

SHRI SARDAR AMJAD ALI: Please allow the maiden to continue.

SHRI KAMESHWAR SINGH: At least, on that account, you should allow me.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There are a good number of speakers

SHRI KAMESHWAR SINGH: Anyway he has not called me a virgin, which I cannot be.

THE VICE-CHAIRMAN (SHRI V. B RAJU): You please co-operate and make your last point.

SHRI KAMESHWAR SINGH: At the same time the Chairman of the Indian Telephone Industries—at that time Shri Gupta was there—said in the same Thirty-fourth Report of the Public Undertakings Committee that it was slightly premature to say whether it will work to their entire satisfaction.

THE VICE-CHAIRMAN (SHR1 V. B. RAJU): You are reading all the extracts of all the reports.

SHRI KAMESHWAR SINGH: I am showing how they misguided the House and misguided the nation. They should be punished for this.

After the taults were detected in the Cross-bar system Shri Shenoy was appointed as Director Telecommunications Research Centre Delhi and as one-man technical committee to go into the defects. he was Director, Tele-This was when communications The Secretary committed to the system religiously and sentimentally because at one stage his son got employed in BTM, Belgium. 1 am to see all these things on the pained Floor of the House. He gave a clean chit to the Cross-bar system and because of that Shri Jain gave him out-of-turn promotion which helped him to become Secretary of the Department superseding senior and efficient people. It is very sad. Anyway these things are taking place.

I will now point out to you something which you cannot imagine. It is very difficult to imagine, though it is a fact of life

country the I.T.T. of which in our BTM is a subsidiary has planned and acted in most sophisticated manner to create a complete chaotic condition in the vital field of tele-communications, which has an important role to play in the development of the Nation. Shri L. K. was heading a committee in the United Nations -- a 20 man committee of Why? This was because the growing suspicion about the motives and methods of big multi-national companies whose operations provoked alarm, led to an enquiry by a U.N. Committee of 20 experts in which Shri L. K. Jha held the highest position They also found out that LT.T. of which B.T M. is a subsi-. diary was in league with C.I.A. which was involved in the Chilean coup and Watergate scandal. They have successfully most chaotic conditions in the created Tele-communication system in our country. To substantiate my statement. I will refer you to the Times of India of 12th May page news which says: "C.I.A. using US. firms abroad as cover". shows that the point I have mentioned is not wrong. What are we doing about it?

Mr. Vice-Chairman. I will tell you how in paper they misguide the politicians. A system selection Committee was set up in 1973 to select a system to be manufactured at Rai Bareilly. Its recommendations were set aside by the Secretary who, I said, is the first technocrat to hold that office. He recommended the manufacture

[Shri Kameshwar Singh] of I.T.T. cross-bar, for the upgradation of which a task force was set up. Due to disagreement in the selection committee, the matter was referred to the Department of Electronics. Though they had no expertise in the field of tele-communication. They are making good progress in the field of electronic telephone exchange which is very good at the same time expensive for our country. Well, it is an advancement in science, and technology and I welcome that and we must go in for that. But, definitely for this, Sir. we do not have the expertise. Earlier, my friend. Shri Mathur, quoted Mr. Menon and his views on the Cross-bar System. When it was referred to the Department of Electronics, the recommendation of the Department of Electronics was for the manufacture of one lakh lines of Strowger system of 1880 vintage, but without the Common Control and for the balance of two lakh lines, the Department of Electrorecommended a study of all the nics systems. And, Sir, this paper supposed to be referred to the Cabinet, no other body than the Union Cabinet, ' Sir, for consideration. But what happened to the recommendation of the Department of Electronics? The paper to the Cabinet, however, restricted the study to equipment without Common Control. Only later. Sir, it was made out departmentally that it was for the Cross-bar you can think Now. that the recommendation of the Department of Electronics is something and it has to go to the Minister and, ultimately, it has to go to the Cabinet. But our good friend. the Secretary, makes some changes and says that it is for a system without the Common Control only. That means that referring the matter to the Department of Electronics was just only an eye-wash. You see, it is just like patting the baby a little to make him do what we want. You have to please somebody and some bungling has to be done. Sir. this is how the Secretaries are dealing with the Ministers and I do not know how they take it. I do not know how it is tolerated at all. How are such people tolerated? man should be suspended and inquiries must be instituted against him. are all the bunglings which he has committed. I would like to have a very clear

and specific answer from the honourable Minister as to whether what I have said is wrong. I would like him to contradict me on each and every point that I have made and I would like him to correct me if I am wrong. I want to be corrected and it is not as if I do not want to be corrected if I am proved wrong. I am prepared to say, if I am proved wrong. that I am sorry for this on the floor of this House. I am prepared to say 'sorry'.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): How many more minutes do you

SHRI\_KAMESHWAR SINGH: Sir. this is my maiden speech.

THE VICE-CHAIRMAN (SHRI V B. RAJU): That is all right. How many more minutes do you want? Otherwise, the other speakers will be deprived of their time.

SHRI KAMESHWAR SINGH: Sir. 1 will take two more minutes.

Now, Sir, these are the problems. How are they attempting to solve the problem? Does the Ministry know the real problem or are the Ministry people attempting at a solution through the process of trial and error? In my opinion. Sir, the real problem is the low telephone density and all the troubles that we are facing are the outcome of this situation. There is a big gap between demand and supply of telephones and also between the calling rates the call-handling capacity of the equipment. This I have already mentioned. Now, Sir, I would like to submit as to what action the Minister should take to solve the problem

Sir, the solution to the problem is, therefore, to introduce a system which is quick to manufacture and cheap, that is, to produce the maximum in the shortest possible time and within the availability of funds. The Ministry should, therefore. go out in the world and search for a system which meets these criteria. There is no time to waste and there is no time also for any process of trial and error. Sir, I am not speaking because I want to speak. Even the Department of Electronics recommended that all the systems should be studied. I do not know why this has not been done and what prevents

us or which factor hinders us or deters us from studying all the systems in the world. We must find a system which is efficient and which is quick to manufacture and which takes a little time only for installation.

Sir, I have already stated that there is a big gap between the rate of calling and the call-handling capacity. I am consciously hinting at the notorious pentaconta Cross-bar and its Common Control. I know that no practical size Common Control can handle big and highly turbulent traffic rate which is generated due to extremely low telephone density. Until such time as the telephone density becomes normal, this Common Control will not be able to cope with the traffic.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Come to the last point,

SHRI KAMESHWAR SINGH: Yes, Sir. I am finishing. The step to be taken is, in my opinion, to introduce a system which is capable of quick manufacture and easy installation. Do not think of common control and other sophistications till the telephone density becomes normal.

If the answer to problem are so clear to a layman like me, why then are the experts not thinking on these lines? Why the big bosses in the Department fail to realise this? The officials at the helm of affairs are those who initially made the mistake of choosing pentaconta common control and today their false prestige or emotion has overtaken their technical judgment and competence. It is completely clouded. They are sentimentally attached. There is a hierarchy of technical inefficiency being perpetuated by vested interests. Mr. Vasudevan and Mr. Jain, the then Secretary. non-technical who were men to select cross bar with Mr. Shenoi, the other technical man, lifted Mr. Shenoi to become the Secretary out of turn. Mr. Shenoi in turn has suggested out of turn promotions to some of his yesmen-Mr. Kinny, at present abroad; Mr. C S S Rao, General Manager, I.T.I., Bangalore: Mr. R. S. Subramanian, Director. Tele-Communications Research Delhi-so that after his retire-Centre. ment these people can shield him.

is horrible. The present Secretary is going to retire very shortly. He has made out-of-turn promotions.

Now I would conclude by saying that I warn, through you, Sir, that our hon-Minister of Communications, Shri Shankar Dayal Sharma, faces a danger, I am also facing the same danger. As I have made these points clear, he, Mr. Shenoy along with his friends the I.T.T. of U.S.A. may be taking action to bump us off, in colwith the IT.T. of U.S.A. and Chilian coup fame, anywhere. We may become the victims-myself and Shankar Dayal Sharma-of a cold-blooded murder. If anything happens to us, he should be held responsible for that. Sir, I am giving you the warning: Our lives are in danger. We could be victims of a cold-blooded murder, Sir, and nobody will know about it also.

श्री सीता राम सिंह (बिहार) : श्रीमन्, उपाध्यक्ष महोदय, मंचार व्य-वस्था के उपर बोलने से पहले मैं कहना चाहता हूं कि

> लेकर नण्तर हाथ में जगहते कहा ज्य-रग में दर्द है लगाऊं कहां-कहां।

चाहे मंचार व्यवस्था हो, चाहे रेल व्यवस्था हो, विश्त व्यवस्था हो या कृषि व्यवस्था हो तमाम व्यवस्थाओं में गडबडी है, पक्षपात है, भ्रष्टाचार और कुप्रबन्ध है। मैं आपकी आज्ञा से सदन का ध्यान खींचना चाहंगा और कहना चाहंगा कि टेलिफोन की व्यवस्था दिन पर दिन मारे देश में खराब होती जा रही है, विगइती जा रही है। टेलिफोन का रोज-रोज खराव होना, टेलिफोन करते समय काफी शोर-गुल होना, टेलि-फोन करते वक्त टेलिफोन का कट जाना या बात करते वक्त बीच में ही तीसरे व्यक्ति का लाईन में लगना आदि टेलि-फोन विभाग में भयंकर कृष्यवस्था है।

[श्री सीता राम सिंह]

कासबार की खरीद के समय मान-बहुगुणा जी संचार विभाग के मंत्री थे। उस समय इस की खरीद में काफी घोटाला हुआ। यह बह-चित 'विषय है।

डायरैक्टरी के संबंध में श्रीमन इस को लोकप्रिय बनाने के लिये एक कमेटी बनी थी। लेकिन दो वर्ष से भी ज्यादा हो गए इस कमेटी की अभी तक बैठक नहीं हुई । सिर्फ कागज में कमेटी बनी है लोगों की आंखों में धल झोकने के लिए। लोग समझे कि सरकार कुछ कर रही है। उस कमेटी की कभी बैठक नहीं हुई। साल भर में दो बार डायरेक्टरी छपती है।

माननीय सदस्य : अव तो वह छपनी भी बंद हो गई है।

श्री सीता राम सिंह: अभी हमारे एक भाई ने बताया कि यह छपनी भी बंद हो गई। जो डायरेक्टरी छपती है वहं पहले अंग्रेजी में छपती है और जब अंग्रेजी में लोगों को मिल जाती है तब हिन्दी डायरैक्टरी की उपयोगिता नहीं समझी जाती है। एक तरफ आप लोग विण्व हिन्दी सम्मेलन करते है, विदेशी लोगों को हिन्दी मिखाते है, लेकिन दूसरी तरफ हमारे देश में अंग्रेजी चलती है। इस प्रकार की विडम्बना हमारे देश में चल रही है। 4 P.M.

संचार मंत्रालय में उपमंत्री (श्री जगन्नाथ पहाडिया) : यह मूचना आपको गलत दी गई है। डायरेक्टरी हिन्दी <और अंग्रेजी दोनों भाषाओं में छपती है ।

श्री सीता राम सिंह: दोनों भाषाओं में तो छपती है, लेकिन कब छपती है। पहले अंग्रेजी की डायरेक्टरी आ जाती

है और उसके बाद हिन्दी में आनी है। मै आपका ध्यान इस तरफ भी दिलाना चाहता हं कि बम्बई के जनरल मैनेजर टेलीफोन रेडडी सहाब हैं उनके भ्रष्टाचार के बारे में काफी बातें छापी है, लेकिन केन्द्र के कुछ मंत्री उनको बचातें है और संरक्षण प्रदान करतें हैं। यही कारण है कि उनका आज तक कुछ नहीं हआ है। इसलिए में माननीय संचार मंत्री से चाहंगा कि वह इस सदन को आश-वासन दें कि वे इस मामले की जांच-पडताल कराएंगे और जो व्यक्ति दोषी पाय जाय उसको दण्डित करें।

श्रीमन् डाक-भार विभाग के बारे में मैं कुछ उद्धरण देना चाहंगा। एक वर्ष पहले हमारे एक मिल ने तार दिया और वह तार राजस्थान से दिया गया तो वह तार एक साल के बाद मिला। इमी तंरह से हमारे बिहार में वैशाली जिले के महवा नामक स्थान में सन 1971 में टेलीफोन की ब्यवस्था की गई थी. लेकिन अब इसकी व्यवस्था खराब है। लगभग 40 लोगों ने कनेक-शन लिये थे, लेकिन अब वे कनेक्णन काट रहे हैं क्योंकि टेलीफोन ठीक प्रकार से काम नहीं करने है। मेरे घर में टेलीकोन लगा हुआ है, लेकिन वह कभी काम नहीं करता है। केवल-मात्र णोभा और नुमाइण के लिए रखा इस तरह की स्थिति हआ है। वहां पर चल रही है। माननीय श्री सत्यनारायण सिंह जी जब इस विभाग के मंत्री थे तो उस वक्त से आज तक हम बराबर पत्र लिखने रहे है और वर्तमान संचार मंत्री को भी लिख चके है कि हमारे यहां एक बहुत बड़ा पोस्ट आफिस है जो किराये के मकान में चल रहा है। वह किराये के मकान में इसलिए चल रहा है कि पोस्ट आफिस का मकान मरम्मत के लिए पड़ा हुआ।

है। मैं समझता हूं कि मरम्मत पर जितना खर्च होगा उससे बहुत ज्यादा पैसा यानी कई गुना पैसा किराय के रूप में खर्च किया जा चका है। इसकी जाच भी चल रही है और वह स्थान सुरक्षित भी नहीं है। इस सबंध में जब पत्र लिखा जाना है तो मंत्री महोदय की तरक से पुराना पिटा-पिटाया उत्तर भेज दिया जाता है और संचार मंत्री का जवाब आ जाता है कि वित्तीय संकट के कारण भरम्भत नहीं की जा सकती है। इस प्रकार से भरम्भत से कई गना किराया दिया जा चुका है, लेकिन मरम्मत नहीं की जा रही है। मैं समझता हं कि यह बड़ी नाजुक स्थिति है और इस विभाग का काम मुचाह रूप में नहीं हो रहा है। पोस्ट आफिसो में जब चिट्ठिया इकट्ठो हो जाती है तो उनको आग लगा दी जाती है और जनता की बहत बड़ी क्षति हो जाती है। चिट्ठिया और तार कभी भी निश्चित समय पर नहीं मिलते हैं और इस कारण से जनता का बहुत नक्पान होता है। मैं माननीय मंत्री जी से यह निवेदन करना चाहुगा कि वे इस सबंध में जांच करने के लिए एक जांच आयोग बैठायें और जिन लोगों की इस प्रकार की देरी से क्षित हई है उनकी क्षतिपृति करें। जब सर-कार जनता को सहलियत नहीं दे सकती तो जनका से टैक्स लेने की बात कैसे कर सकता है? अन्त में मैं संचार मंत्री से अदब के साथ यह कहना चाहा। कि अगर वे संचार के भाधनों में चल रही देरी और विलम्ब की दुर नहीं कर पाएं मो स्वतः इस विभाग से इस्तीफा दें और अपने ऊपर इस प्रकार का कलंक न रखें। इन शर्वदों के साथ मै अपना भावण समाप्त करता हूं।

SHRI S. W. DHABE (Maharashtra): Mr. Vice-Chairman, Sir, we are having a good discussion on the Report and some of the salient points on which I would like to emphasise are with regard to the postal service and the telephone service to the subscribers. Sir, if the postal service has to be improved, it is not merely necessary that more post offices are opened in villages but it is necessary to see how quickly the letters and parcels are delivered. In this connection, it is more surprising that the Department thought it tit to discontinue the night air mail service. It was introduced by Rafi Ahamed Kidwai some time in 1953, and for no reason, it was discontinued from 1970 or so. Sir, that service was efficiently run for the four metropolitan cities, and we used to get our letters the next day morning either from Madras or Calcutta or Bombay. There is a general demand from newspapers, for this service at least from the area from which I come. With the stoppage of this service, tremendous delay is caused. Sir, in this connection, I would like to refer to the Annual Report for the year 1973-74. At page 3, it has been said that the Indian Airlines Corporation carried 78 lakh kgs. of mail, 4 decrease of 25 lakh kgs. of mail over the past year. Sir, one of the reasons given to us for the stoppage of this service was that the Communications Department was not ready to increase the freight charges. The Indian Airlines Corporation wanted more freight charges because their expenses have increased, and the Postal Department was not ready to infreight charges crease the because it thought that it was unwise to spend more money for the quick disposal of the postal dak. Sir, I plead with the Ministry instead of having extra which they want to introduce they should reconsider this night air mail service. What was the economics of the night air mail service which was started by Rafi Ahmed Kidwai and was successful for about 17 years, and what better benefit are they going to have if any other service is introduced? Sir, I for one feel that it was a mistake, it was a blunder of Postal Department that they discontinued this service. Sir, the postal service requires efficient and quick disposal of letters and parcels. From that

[Shri S. W. Dhabha]

point of view. the Ministry should rethe decision and re-start consider mail service, if necessary by night air paying more money to the Indian Airlines. It clearly shows that the Indian Airlines is not ready to lift the letters and parcels unless the freight rates are revised. If that is the case, the Department can certainly revise the rates and see that this service becomes effective.

Sir, there are two more things which peep out from this Report. There is a general complaint about the inefficient telephone service. The new rules introduced are so arbitrary and harsh that they can disconnect the telephone by giving the notice on the telephone that 'your telephone bill is not paid and so, your telephone gets disconnected'. Sir, it has been held by the highest court of this land that even for administrative action results in serious civil consequences, a reasonable opportunity has to be given. In the Bombay High Court at . Nagpur a number of citizens have filed writ petitions and the action of the Department is stayed. I would like the Minister to consider the question of giving a notice to the subscribers before ordering disconnection. And, Sir. what are the rules for re-connection? You are to pay the entire deposit and then alone you can get the re-connection. these circumstances, will it not be proper for the Department to give a reasonable written notice to the subscribers before commencing disconnection proceedings?

Now, coming to phonogram service. previously we used to get a copy of the telegram sent over telephone. they do not supply us a copy of the phonogram. They ask us to pay something extra for the copy and then only they would send us a copy. Sir, many mistakes occur in these telegrams and sometimes even wrong bills are sent. Therefore, this system which was prevalent previously under which a copy of the phonogram was sent to the subscriber should be restored and subscribers should be given this facility.

Some Members have stated that the telephone system is not functioning efficiently and that for many many days the telephones remain dead. What is the Department doing about it? Sir, we pay for the service. But, if the service is not rendered, there is no question of charging the subscribers. It is not a commercial department. Even if it were a commercial department, if the service is not rendered, how can they charge the rent from that they subscribers? I suggest, Sir, should consider a pro-rata system under which whenever the telephone does function or is dead, the subscriber should not be charged any rent, for the period, by the Telephone Department. They may take some action against the staff but subscribers certainly cannot be penalised for no service given by the Telephone Department.

Now, coming to industrial relations, I do not agree with the criticism levelled by the triends on the other side that it Bahuguna, when he was a was Mr. Minister then, who broke the national union. It is entirely a wrong statement. In fact, when he was the Minister here he worked very well and did some good things and gave some amenities to working class. If any union breaks, it breaks on account of its own internal dissension and under its own weight. it was a national union for such a long time and a strong union, it is ridiculous to say that because the employer was against it, it has broken. It is the experitrade union movements that whenever an employer is against the trade union, it grows, whenever there is a clash, whenever there is a strike, whenever there are agitations, the trade union does not break; on the other hand, whenever the management is against a union, it becomes stronger. Therefore, to make a statement, a bald statement, that because Bahuguna was anti-employees and anti-trade unions. broke the national union. In my opinion, Sir, it is entirely an incorrect a wrong statement. And, what are they doing in Tamil Nadu State? There, they have started DMK unions of their own sections. They have now started many centres and Labour Department feres to give recognition only to D.M.K. unions. Those people, belonging to that party, cannot complain that any such things are being thrust upon them.

Sir, it is high time that the Government should reconsider its wage policy.

are on a volcano. They cannot They say that departmental employees numbering about 3 lakhs in P. & T. and about 34 lakhs in the Railways, will work on contingencies and a pay of Rs. 50 per Rs. 5 is the minimum wage prescribed even in the lowest industry in any part of the country. They should, at service conditions least, be given some and a minimum pay of Rs. 150 per month. I do not agree that Rs. 100 is the minimum wage that can be paid. How can any employee subsist on this amount? is one of the reasons for the corruption in the Department. Proper service conditions, proper pay and security of service are very essential pre-requisites for any efficient running of the service. I, therefore, appeal to the Minister to reconsider the whole question of wage structure in the Postal Department and remove this anomaly, the lowest class of employees who are unreasonably lowest paid. They must be paid properly in order to make the services efficient, particularly when they are working in rural areas. Sir, the statement made in the P. & T. Report about industrial relations in the department is very funny. On the one hand we are talking of national unions. But see page 7 where it has been stated:--

#### "Staff Relations

The relations between the Administration and the staff remained cordial. Periodical meetings were held at various levels with the representatives of the two federations, their affiliated unions and recognised non-federated unions, in addition to the two meetings of the Departmental Council of the Joint Consultative Machinery".

I could not understand this policy of the You have recognised non-Government When we have got federated unions. national federations, it is the duty of the unions to join one federation or the other. But the policy of recognising craft unions is entirely wrong. I do not know what type of union it is but I am told it is a craft union. Therefore, the Board should reconsider the problem of industrial relations in order to have a better industrial climate.

The last point I have to submit is that the Communications Ministry's Report is very scrappy. Indian Telephone Indus-

tries of Bangalore figures between pages 21 and 28 of the Report and it has been stated therein that they have given a dividend of 12 per cent. I do not know how a dividend of 12 per cent, has been given when there is a restriction—there is an Act-for paying not more than six per cent. dividend. But the Report itself is a scrappy report. It is not clear whether they have given bonus to the employees while they have declared a dividend of 12 per cent. It is also not clear, when they have said that they have arrived at a five-year agreement in these two industries, Indian Telephone Industries, Bangalore and Hindustan Teleprinters Limited. Madras, what the terms and conditions of that agreement are. The Report should give complete information. With this sort of report it will be very difficult to know what the terms and conditions of the five-year agreement are.

#### On page 32 it is stated:—

"Industrial relations in the company continued to be cordial during the year. A mutually acceptable new wage settlement with retrospective effect from 1-9-1973 and valid up to 29th March, 1977 was arrived at and the new agreement was signed on 17-4-1974. This agreement has been approved by the Government."

But it is not clear what the terms of the agreement are. If under the terms of the agreement the departmental employees who are paid only Rs. 50 per month are excluded—if they do not come under the purview of this agreement—then I say, social justice has been denied to the last cadre of employees in this concern. I would appeal to the hon. Minister to give a detailed report so that the agreement is also placed before Parliament and we could know what sort of agreements are arrived at.

I feel that in order to improve efficiency, it is very essential that workers' participation is accepted. If it is accepted, it will give a boost and improve the services which is very essential media for national integration.

DR K. MATHEW KURIAN (Kerala):
Mr. Vice-Chairman, Sir. the Posts and
Telegraphs Department is a glaring
example of bad management and top

#### Dr. K. Mathew Kurian]

level mefficiency apart from unfair labour practices. Sir, I am afraid that even the Administrative Reports given to us are such shabby documents that it is difficult to make out what is really the state of the P. & T. Department. affairs in go into some would therefore like to depth about the actual functioning of the P. & T. Department.

Unfortunately, the top management of the P. & F. Department is inefficient because it has a pantheon of mainly senior officers in the P. & T. Board on the one hand and, on the other, we have got Ministers in charge of the subjects who have, in fact, treated their portfolios as half-way-houses between Chief Ministership and Home Ministership. So, you find one after the other Ministers coming and going, becoming Chief Minister or Minister and the P. & T. the Home Department has been left high and dry without any proper leadership. The result is that the real management has been held in the hands of bureaucrats who very little idea about what the employees really aspire for. Of course, this does not mean that the Ministers understand it any better but at least the Ministers are peoples" representatives unlike bureaucrats who are not expected to have any knowledge of the aspirations of the employees or the public in general. Recently, for example, the P. & T. Department was divided at a singular level into two wings-postal and communications. This was definitely discounted by the Administrative Reforms Commission and I also find that the ratio between officers and staff very clearly shows that there is multiplication of strength at the officers level while at the staff level, at various places, there is increase in workload. Increasing workload for the P. and T. employees at the lower level on the one hand and multiplication of senior has been the officers at the top level phenomenon during the last one or two years If the services are bad, which is a general complaint, then the responsibility should be squarely placed at the top level of management. Sir. inadequacy of staff. chronic imbalance in service conditions, lack of accommodation, amenities and even stationery articles which go into the production of various items of the P. & T.

services, all these have contributed to delays and deficiencies in the department. On the contrary if you really make a scientific assessment, the workload on the employees has increased: they contributed more per hour of work than in the past.

Sir, the main difficulty that I find in the management at the top level is the inability of the P, and T. Board to take the employees into confidence and to give them a sense of participation in the affairs of management. If such an attitude is created, I am sure the P. and T. employees will definitely dedicate themselves to the task of improving the services and improving the efficiency of the department.

Sir, the Public Accounts Committee has made very strong statements regarding lack of efficiency and inordinate delays in the execution of projects by the P. and T. Department. The Committee has expressed the view that the delays have been mainly due to lack of co-ordination beween the units of the department, detective terms of contracts and absence proper planning. Therefore, the responsibility for inefficiency as pointed out by the Public Accounts Committee should be squarely placed at the level of The Committee the top management. also says that as a result of this the proiect cost has gone up, precious stocks have remained unused and foreign exchange has been spent unjudiciously. The report further states, to quote, "the Committee is surprised that the P. and T. Department despite four successive Five Year Plans have not acquired maximum of planning in so far as the execution of their projects is concerned." The impression that has fallen on the mind of the Committee is that the department has executed its schemes without any basic planning. Sir, I would only like to point out that in the 143rd Report of the Public Accounts Committee 1974-75, there is a reference to serious deficiencies so far as stores accounting in the engineering division in Orissa Circle is concerned. This is only one example about one item to show that there are serious deficiencies at the high level management in the P. and T Department.

Sir, the 'express delivery' system, a facility which was available on Sundays and holidays, has been recently abolished. This has, caused inconvenience to the public and the staff who had to be retrenched and the new system of 'recorded delivery' has proved to be a flop.

Sir, the all-up scheme of R. A. Kidwai has been given up. Now Air Marshal Lal is dictating terms to the Postal Department and the public suffers in between. Sir. the enormous investments that have been made for purchase of sophisticated equipment from foreign firms has become a mammoth white elephant; the beneficiaries are only the top officers and the businessmen who avail of specialised services for minimum fee. Bulk of the engineers in the Telecommunication Wing, as my information goes, do mostly clerical nature of work. This is because of lack of implementing proper schemes of self-reliance using our technical skill to produce goods rather than relying on fereign collaboration.

Sir, as I have said earlier, the load on the employees has increased. Very often employees are blamed because of Sir, unlike in many overtime payments. other Departments, in the P&T Department work-loads are calculated on the basis of the average: there are not enough leave reserves, and as a result there is accumulation of work whenever there is certain amount of absenteeism. The top management is manipulating with the entire system of over-time payment in order to reduce cost. If regular employees were recruited, then the usual benefits of provident fund, gratuity and certain other service benefits would accrue to them and the cost would go up. Therefore, the top management is deliberately doing this, but they put the blame on the employees that so much of OTA is being paid. In the absence of leave reserves, you find the same employees have to do over-time in order to complete the service which is of utility nature.

Sir, the second point I would like to emphasise is that in the entire P&T Department the labour policy is rotten. Sir, the labour policy is one which is anti-labour and anti-employee. Sir, the Department has been dabbling in trade union

politics. They have deliberately promoted scab unions who have very little strength among the employees. Sir, certain unions which support the Government are deliberately created as a baby of the Department: while 75 to 90 per cent of the employees may be in another union that is de-recognised and a scab union is promoted. I can say this particularly of the earlier Minister. I have no knowledge of the existing Minister, but I am afraid according to facts available with me, even Dr. Sharma is treading the wrong steps of Bahuguna and I would not be surprised it Dr. S. D. Sharma gets into difficulties despite his CIA phobia.

In Madhya Pradesh Circle, with regard to Postal Service Class IV, there was a conference in December, 1974 and they requisitioned for an official observer. person was named, but he did not turn Subsequently, a telegram was issued informing the management that the officer concerned had not curned up. Despite this, no action has been taken. Sir, I understand the opposite group has been recognised. There is double standard policy in the Department, that democratically elected unions are being de-recognised and scab unions are created by the Department. I can say this at least of the earlier Minister. I am not absolutely sure of the present Minister.

Sir, the third point I would like to bring to your notice is that if inefficiency or lack of proper services exists in the P&T, the responsibility should again be sequarely placed on the doors of the because this Department Department follows a policy of victimisation against the employees on a large scale. Sir, the Minister of Railways has declared on the floor of the Parliament in March, 1975 that break in service against all strike participants will be condoned, except in cases where charges of violences have been proved. In Parliament, the Railway Minister gave certain assurances. But. according to the brief prepared by the Ministry of Communications, the Railway Minister's policy regarding reinstatement of workers and condonation of break in service in the Railways will not apply in the case of the P&T Department.

Discussion on working

What are the facts? Let me give only a few examples. In Kerala there are 16 employees who are still under suspension because of the strike of May 10 to 12, 1974. Services of 18 persons have been terminated out of which only two persons have been reinstated. The number of employees who have been transferred as a punitive measure comes to 65. The number of people in Kerala in the P&T Department who have suffered break in service comes to staggering figure of 2019 and disciplinary proceedings are going on against 17 employees. Sir, in West Bengal, there are 12 employees who have been transferred as a punishment. 2,389 persons are suffering because of break in service. This is true in the case of postal ser-In the case of telecommunication circle in Kerala alone, 14 employees have been suspended: termination cases are 65 out of which only 62 have been reinstated. punishment by transfer has been in the case of 53 persons and there are 1188 cases of break in service. In West Bengal, in the telecommunication division alone, there are 297 cases of break in service. There has been a recent case of a High Court decision by the Kerala High Court which said that Comrade N. P. Padmanabham, Secretary, NFPT Kerala Circle should be reinstated who was dismissed earlier by the Government but I understand that instead of honouring the verdict of the High Court, Dr. Shankar Daval Sharma's Ministry is trying to go in appeal. When the High Court gives justice. that justice is being denied in the name of appeal to the Supreme Court

I do not want to go into details but I would only like to show that in July 1973, recognition of the Kerala Circle Union of the All-India Telegraph Engineering Employees Class III was withdrawn by the P.M.G. Trivandrum. This union retains more than 75 per cent of Class III employees in that wing. Recognition was on the other hand granted to a rival group which has only a very insignificant membership, I would like to know from Dr. S. D. Sharma why this partiality towards the scab union created by his own party-I would like to know whether he is aware that All India P&T Administrative Employees Association which held its conference in Cochin, which was at-

tended by me and attended by the hon. Member Mr. Lakshmanan, elected a committee democratically. One delegate walks out, discusses with some people very close to the Government and floats a parallel list of executive committee members and I understand that Dr. Sharma's Ministry is favourably inclined to give recognition to that.

Sir, in West Bengal and in Kerala largescale transfers are taking place. sion and D.I.R cases in Kerala are still pending. I would like the hon. Minister to give an assurance that, his department will not follow any longer this anti-labour policy of victimisation. Sir, I demand that all cases of D.I.R., all suspension cases, all transfers as punishment, should be reviewed immediately so that a healthy normal trade union functioning is possible and healthy management-jabour relationship is established in the P&T Department (Time bell rings) Sir, I will take only a few minutes. Sir, I only want to add a few points; I am the President of the P&T Employees Union in Kerala and therefore I would take a few minutes

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You just mention them.

DR. K. MATHEW KURIAN: Sir, the pay-scales of the postmen, linemen, and a number of other categories are too low. The service conditions in the R.M.S. running sections are totally bad. Even elementary amenities are lacking. In the end, I would like to draw your attention to one of the most glaring facts of the P and T employees' life, i.e the life of what is called the extra departmental agent. Today he is one of the important elements in the P and T Department. According to the administrative report. the strength of the staff on the rolls of the department as on 31st March, 1974 was 6,29,275, including 2,08,938 The EDAs are a departmental agents. heritage of the colonial rule. The colonial masters introduced this system and Dr. S. D. Sharma even today is treading in the path of the colonial masters and the number of EDAs is more than 2 lakhs What does an extra departmental agent get? He gets no more than Ps. 45 to Rs. 75. Let the hon Deputy Minister of

Finance tell me whether a family of five . can live on Rs. 45 to Rs. 75, which the EDA gets. I would like to know why this system is being maintained. When the regular employees of the Government are getting DA-even two DAs were given to them and five instalments of DA are pending-the EDAs are not eligible for any DA. They get only a peanut. the so-called wage that they earn. Madan, Kishore Committee, which went into this question, has come out with a report which shows some savings to the Government. The employees of the P and T Department call it as a 'mad' committee. The Committee did not even look into the aspirations and welfare of the employees. The Madan Kishore Committinterested only in saving a few lakhs of rupees to the Government. The report is very clear and I quote ...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You need not quote the report.

DR. K MATHEW KURIAN: It is important and I quote: --

"The estimate shows additional expenditure due to the recommendations of the order of Rs. 99 lakhs. If the recommendations relating to reduction of minimum working hours of a branch office to two hours, is implemented, it may result in a saving of Rs. 100/- lakhs roughly against an additional expenditure of Rs. 45.5 lakhs otherwise."

Therefore, the Madan Kishore Committee has only helped in reducing the cost for the Government at the cost of the extra departmental workers who are one of the sufferers in this country.

Similarly, staff quarters are not available except for certain categories of employees who are eligible for rent-free quarters. Hardly one per cent of P and T emplovees get staff quarters. The officers of the divisional engineers at Trivandrum and Cannanore are situated In unhygienic conditions. cut, where more than 1,500 P and T employees live, in Calicut city there are not enough staff quarters. Six acres of land acquired by the P and T Department eight years ago are still lying vacant. Similarly about Cochin a memorandum has been submitted by the P and T staff welfare association. They have made a number of demands which I think the hon. Minister-will accept.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You can pass it on to him.

DR. K. MATHEW KURIAN: I would like to say that the medical services are very inadequate. Even in far away places like Mizoram where the Central Government employees are eligible for disturbed area allowance, they do not get it at the same rate as the Mizoram State Government employees. I would request the hon. Minister to see that the first report that he wrote is absolute falsehood. It should have been avoided and a realistic review should have been made. The report says that the relations between the administration and the staff remained cordial. This is absolute falsehood. I am prepared to challenge the Minister to prove where is the cordial staff relationship. Because of large-scale victimisation and the anti-labour policy of the P and T Department. the department is run by the administrators and not by political leaders In that department, unfortunately, the relationship is strained. I hope and wish that the Department's function would improve by having better relationship with the staff. All victimisation should be forthwith stopped and a better climate should be created for a better employee-management relationship.

संचार मंत्रालय में उपमंती (श्री जगन्नाथ पहाड़िया): उपसभाध्यक्ष जी, माननीय मदस्यों के भाषण काफी तीक्षण हुए और उस से जहां हमारी आलोचना हुई उम के माथ माथ हमें इस बात का भी लाभ मिला कि हम जान सकें कि हमारी कमियां क्या है और क्या माननीय सदस्यों के मुझाव है। इस की जानकारी हम की मिलीं।

(इस समय उपसभाध्यक्ष, (श्री लोक नाथ मिश्र) पीठासीन हुए।)

माननीय सदस्यों ने डाक तारं विभागे के बारे में उस की विभिन्न कमियों की चर्चा की उन में कुछ प्वाइंट्स ऐसे हैं कि जिन

[श्री जगन्नाथ पहाडिया] को मै भाननीय मंत्री जी के लिये छोड देता हं जैसे कि पाठक कमेटी की रिपोर्ट 🗩 की चर्चा हुई या कास बार की चर्चा हुई या पी० ऐंड० टी० बोर्ड के फंशन के बारे में कुछ वाते कही गयी। इसी तरह की और बातें हैं आई टी आई आदि मैं उन सवालों को जिन को माननीय सदस्यों ने बहुत महत्व नहीं दिया या जिन की चर्चा कम की गयी उन को मैं पहले लेना चाहंग। क्योंकि जैसा कि सभी सदस्यों ने कहा, संचार मंस्रालय अपने आप में देखने में तो कम महत्व का लगता है लेकिन सभी सदस्यों ने इस बात को माना कि यह इतने महत्व का महकाम। है कि इस के बिना किसी का काम चल नहीं मकता । चाहे हम को अपन औदयोगिक विकास की गति को तेज करना हो या अपनी खेती बाडी का विकास करना हो या देण में सामाजिक और राजनीतिक एकता लानी हो या अपने प्रशासन को गति देना हो या मुरक्षा का ध्यान रखना हो, विना संचार मंत्रालय के इस देश की तरक्की करने के काम में हम आगे नहीं बढ़ सकते । हां, यह मैं मानने के लिये तैयार हूं कि जिस गति से संचार व्य-वस्था को इस देण में बढना चाहिए वह नही बढ़ पा रही है। लेकिन मान-नीय सदस्य इस वात की चर्चा करना भूल गये कि इस का कारण बयाशा। इस का कारण संचार संवालय था या इस के और भी कोई कारण थे। मैं निवेदन करना चाहंगा कि अगर हमारा बस चलता तो हम कोशिश करते कि जिन किमयों की चर्चा यहां की गयी है वह दूर हो जाती, लेकिन कुछ कमियों की चर्चा तब भी यहां -होती क्योंकि जैसे-जैसे काम बढ़ता जाता है कुछ-न-कुछ

क मियां रह ही जाती हैं। लेकिन जहां तक संचार मद्रालय के संबंध में गांकों में खोलनं की या टेलीग्राफ डाक:खान आफिस खोलने की चर्चा हई, उन सब की चर्चा हम मुनना नहीं चाहते। कोई भी व्यक्ति चाहे वह सरकारी अफसर हो या मंत्री हो या माननीय सदस्य हों, कोई भी इस बात को नहीं चाहेगा कि किसी तरह से भी हमारी कृशलता में, हमार्गः एफीशियेंसी में कमी आये। लेकिन उस के कुछ कारण है और उन को विना जाने और उन को विना समझे कई सदस्यों ने इस संबंध में चर्चा की। सब से पहला सवाल यह है कि पोस्टन सर्विम घाटें में चलती है, इस की नर्चा बड़े जोर मोर से की गयी। इस बात को उठाया गया कि यह एक मोशल सर्विस है या एक कम्शियल डिपार्टमेंट। माननीय सदस्यों ने स्वयं इस बात की कहा और मैं आप को बतलाना चाहता हुं कि जहां एक तरफ हमारा महकम। जिसे टेली कम्युनिकेशन कहते है, उस से हम कमाते हैं वहां डाक में हम कुछ गंवाने भी हैं। माननीय सदस्य भल जाते है कि हमारा देश समाजवाद की तरफ बढ रहा है और उस में असंभव है कि उन वर्गों की कि जो कमजोर माने जाने हैं. उन इलाकों को कि जो पिछड़े मान जाते है, वह स्थान कि जिन की तरफ किसी का ध्यान नहीं गया उन को छोड़ दें। तो इस लिये मरकार ने फैसला किया कि चाहे हम को घाटा ही उठाना पड़े, लेकिन जहां डाक नार और टेलीफोन की व्यवस्था नहीं हुई हम उन को पहचायेंगे और है, वहां इस लिये इस वात का फैसला किया गया है कि सामान्य परिस्थितियों में टलीफोन मुविधा लाभ प्राप्त हाने पर ही जा सकती है। कैंडेगरी स्टेशनों दी मुविधा 25 प्रतिशत आय पर् यह

ोनं पर भी दी जा सकती है। लेकिन जो इलाके पिछडे माने जाते हैं वहां अगर हम को 15 प्रतिशत भी आम-दनी होगी तो भी हम इस व्यवस्था को वहां ले जाने की कोशिण करेंगें और जा हिली दैक है जहां हमारे फौजी भाई लगे हुए हैं और जहां आबादी का घनत्व वहत कम है वहां अगर आम-दनी का हिमाब हम करते रहेंगे तो यह संचार ब्यवस्था वहां नहीं हो पायेगी इस लिये हम ने फैसला किया है कि चाहे घाटा 90 प्रतिशत ही हो तब भी। वहां हम डाक तार की व्यवस्था करेंगे और इस लिये चौथी-पंचवर्षीय योजना की चर्चा की गयी कि उस में जो टागेंट तय किये गये थे वह अधि हुए या नहीं हुए। न तो चौथी पंचवर्षीय योजना के काई टागेंट बाकी रहे न पिछले माल के टार्गेट बाकी रहे। हम ने इस बात का फैसला किया था कि इस साल में, जो चल रहा है 250 पी सी ओ खोलेंगे, लेकिन 250 की जगह 390 पी मी ओ, खोल चुके हैं। हम पीछे नहीं रहे, आगे बढ़ते जाते हैं। पैस की कमी रही है, फाइनेंणियल कास्ट्रे-न्ट्स रहे हैं लेकिन उस के बावजूद हम आगे बढ़ते जाते हैं। यह बात सही है कि कहीं भ्रष्टाचार की शिकायत हो सकती हैं, मैं उस को डिकेंड नहीं करना चाहता हं। कई ऐसे मामले हमारे नोटिस में भी आते हैं लोअर लेबिल पर इस तरह की बातें होती होगी, लेकिन यह बात माननी पड़ेगी कि जी हमारे पास रिसोर्सेज हैं उन को देखते हुए इस बात का प्रयास किया जा रहा है कि ज्यादा से ज्यादा स्थानीं पर इस व्यवस्था को पहुंचाया जा सके।

माननीय सदस्यों ने इस बात की चर्चा बहुत की कि जहां पहले घाटा 7 करोड़ का हुआ था वहा इस साल

घाटे का अंदाजा 50 करोड़ का लगाया जा रहा है। श्रीमन्, में निवेदन करना चाहंगा कि जैसे जैसे हमारी योजनायें वढ़ती चली जा रही है हम(रा खर्चा कैसे पीछे रह सकता है। हमारी योजना ढाई गुना बढ़ गयी है। जो 50 करोड़ का घाटा है उस सिलमिले में इस बात को ध्यान में रखना पडेगा कि काम बढ़ रहा है, रोजगार बढ़ रहा है। हमारा मुंहकमा ऐसा मुहकमा है कि जो जाब ओरियेटेड है, ज्यादा से ज्यादा लोगों को काम दे सकता है। हमारे महकमे में चार लाख 29 हजार आदमी काम करते है। उन को हम भले ही उतनी तनख्वाह नहीं दे पाते जितनी देनी चाहिए। उन की तुलना एक माननीय सदस्य ने की इंग्योरेंस और वैक के कर्मचारियों से। वात को सभी जानते है कि इंग्योरेंस और बैंक में काम करने वाले कर्मचारियों को ज्यादा तनख्वाह मिलती है। कार में बैठ कर हम लोग इस बात की कोशिश करते हैं कि जहां हम इंप्लाइज से अच्छी सेवा ले उस के वदले में उन को अच्छी तनस्वाह दें। हमारी कोशिश इस बात की रहती है कि ज्यादा से ज्यादा काम होना चाहिए। जो घाटे की चर्चा की गयी ह वह बहुत बढ़ा चढ़ा कर की गयी है। उन चीजों के लिये जिन्हें लोगों तक पहुंचाना है घाटा होना जरूरी है। डाक के मुहकमे को कमशियल हिपार्ट-मेंट मान कर नहीं चला जा सकता। इस को सेवा का मुहकमा मानना पड़ेगा। आप हेल्थ मिनिस्ट्री को देखें। मे आमदनी नही होती होगी। शिक्षा मंत्रालय को देखें, उस में आमदनी नहीं होती होगी। इसी प्रकार आप पोस्टल डिपार्टमेंट की देखें तो आप की समझने म कठिनाई नहीं होगी।

### [श्री जगन्नाथ पहाड़िया]

हम ने कृछ नयी सेवायें भी जारी कीं हैं। माननीय सदस्य इस बात को जानते हैं कि रिकार्डेड डिलीवरी सर्विम हम ने 1-11-74 से शुरू की है जिस पर 65 पैसे फीस लगती है अगर एक-नालेजमेंट चाहे नो 15 पैसे और लगते है। मैश्यु क्रियन ने कहा कि यह तो फ्लाप हो गयी। अभी तो हमने श्रू की है यह फुलाप कहां से होगी। उन्होंने बड़ी तकालत की एक्स्प्रेस डिली-वरी की। मुझे कमल्टेटिव कमेटी की बात याद आती है कि जब उन्होंने खुद कहा था कि एक्स्प्रेस डिलीवरी एक्स्प्रेस नहीं है। एक्स्प्रेस का चार्ज तो हम अदा करते हैं लेकिन जो साधारण चिट्ठी है' उस से भी ज्यादा देर में वह पहुंचती है। लोगों को उस के बारे में शिकायत हुआ करती थी इसलिये हमने नर्वे किया और पाया कि एक्स-प्रेम डिलीवरी के बारे में शिकायतें है इसलिये उस को बंद करके रिकाईंड हिलीवरी सर्विस शरू की।

हमने एक और नया काम ग्रह किया है और वह यह है कि प्राइवेट एजेन्ट्स के माध्यम मे डाक टिकट वांटना शुरू किया है। उनको डेंढ परसेंट कमीणन दिया जाता है। लोगों द्वारा यह कहा जाता था कि 15 पैसे के टिकट के लिए एक-एक, दो-दो मील जाना पड़ता है। हमने बहत सारे श्लोगों को जो ऐसा काम करना चाहते हैं उनको इस बात की इजाजत दी है कि वे कमीणन लेकर यह सेवा दे मकों जिससे आराम के साथ घर के नजदीक, कार्यालय के नजदीक डाक-टिकट आदि लोगों को प्राप्त हो सकें।

इसी तरह से मिलिटरी वालो को जो पेशन मिलती 'थी वह कई बार ,गड़बड़ हो जाया करनी थी।

सेविग्स बैक के माध्यम से हमने शरू किया है। यह इसी वर्ष शुरू किया है। अभी मारे देश में यह शुरू नहीं किया है। अगर और जगह से मांग आएगी, डिफेंस मिनिस्ट्री चाहेगी तो और जगह भी इस काम को गृह किया जा सकता है।

कृछ और स्कीमें भी हमारे विचारा-धीन है। खाम तौर से पेंशन पाने वाले भाईयो के मनी आर्डर जाने में देर हो जाती है । अगर वे च।हें तो उनकी पेणन का एमाउन्ट भ्माल सेविग्स का जो उनका खाता ख्ला हुआ है उसमें ओटोमैटिकली जमा कर देगें।

उससे आटोमैटिकली जमा कराने से उनको रसीद मिल जाएगी, उनको सेक्यूरिटी रहेगी और हमारे पास इस वात की जिस्मेदारी रहेगी कि हमारा जो कर्मचारी काम करेगा वह रकम उसके खाते में जमा हो जानी चाहिए। यह जमा हुई या नहीं, हम भी इसकी जांच कर सकेंगे और उनको भी लाभ हो जाएगा। यह मामला हमारे विचा-राधीन है। रोहतक जिले में यह सेवा हमने शरु कर दी है, और जगहों की हम जांच कर रहे हैं। अगर माग आयेगी तो हम एक कर

एक नई सेवा विवक मेल सर्विस अभी अभी हमने णुर की है। उसके जरिये आज की डाली हुई डाक आज ही निक्छेगी बशर्ते कि उस पर पिन कोड लिखा हआ हो। पीले रंग के जो नैटर बाक्स इसके लिए हैं उनमें डाला गया हो।

श्री हर्षंदेव मालवीय: कहां कहा से सीखें लोग पिन कोड ? पढे सिखे बेचारे किसान है नहीं जो इमको जानते हों...

(Interruption)

श्री जगन्नाथ पहाड़िया : हमने इस बात की व्यवस्था कर दी है कि हर एक जगह और विजनेस में पिन कोड का ज्ञान लोगो को रहे जो भी चिटटी लिखता है या लिखाने वाला होता है अगर वह नहीं जानता हो तो लिखने बाला जरूर संख्या जानता होगा। इसलिए मालबीय जी से मेरी प्रार्थना है कि इस बात को समझेंगे। मेरे जैसे अनपढ उनके पास पहच बे भले ही न बता पायें लेकिन मैं मानता हं कि आप उनको बना देगे। पिन कोड अभी उतना पापुलर नहीं हुआ है, एक दिन के अन्दर कोई पा-पुलैरिटी प्राप्त नहीं कर सकता है। पिन कोड को लिखने से डाक छाटने में आमानी होगी, उसको देने मे आमानी होगी। मैं सही माने में सदस्यों से प्रार्थना करंगा कि नम्बर के याद करने में भले ही कुछ कठिनाई हो, उसकी लिखने में भी कठिनाई होगी, लेकिन कम पढा लिखा भी आमानी में उसकी छांट सकता है, डाक एक जगह से दूसरे जमह पहचाने में इससे स्विधा होगी। इसलिए मुझे आणा है कि इसका सब स्वागत करेंगे।

इसी तरह से मैं डाक टिकटों के बारे में आपकों, बताना चाहता ह कि ंडाक टिंकटों पर काफी खर्चा होता था। माननीय सदस्यों ने पिछली बार लोक सभा में कहा था कि इस पर बहत पैसा खर्च हो जाता लिफाफ। भी साथ देते हैं, टिकट भी साथ देने हैं। इसके लिए फ्रेंकिंग भर्गान जिसको हम सौ रुपये महीने किराये पर में देने है भारत सरकार के बहुत मे विभागों ने इस मुविधा के लिए इन . मणीनो को उपलब्ध किया है। इससे बहुत सारा कागज, टिकटों की छप।ई आदि पर खर्च होने वाला पैसा बच जाता है और बहुत सुविधा उनको प्राप्त होती है। ये बहत मारे नये काम हमने शुरू किये है।

एक माननीय सदस्य : पिन कोड से सुविधा किस तरह से मिलती है।

· श्री जगन्नाथ पहाडिया: पिन कोड बडी आसानी के साथ कम पढे लिखे व्यक्ति भी पहचान सकते हैं। मान-नीय मदस्य जो विरोधी दल के है. लक्षमणन ्गाहब, उन्होंने कहा कि मदास में केवल अग्रेजी में काम किया जाता है, लोकल भाषा में काम नहीं करने देते। तो वहां का लोकल आदमी अंग्रेजी न भी जानता हो तो किमी भी भाषां को जानक्ने बाला पिन कांड को पहचान सकता है। दुसरी बात यह है कि जैसे पंजाब, हरियाणा या रोहतक जिले में अ।पने पव भेजना होतो पहले नाव का नाम लिखा जाता है, वह तो णायद आपको लिखना पडेगा, लेकिन डिलिबरी जोन आपकी नहीं लिखना पडेगा. यदि आप पिन कोड लिख दें तो पव पहुंच जाएगा । तीमरी मुविद्या साहिग में हो 'जाती है। सार्टर पहले गांव का नाम देखता है, फिर नहसील का नाम, फिर जिले का नाम पढता है फिर वह तथ कर पाना है कि किस खाने में इस चिट्ठी को फेंकना चाहिए। अगर आपने पिन कोड लिख दिया तो वडी आसानी से जिस खाने में उसे इालना चाहिए उसे वह फेक सकता है। इससे डाक छाटने में मुविधा होती है और बहुत समय की वचन होती है। इस तरह से जैसे जैसे समय गुजरत। जाएगा, .जैसे जैसे हम उसको अडाप्ट करने चले जायेंगे, वैसे वैसे धीरे धीरे करके हम इस बात को महसूस करेंगे कि यह काम मुविधा का है।

एक बात मैं और निवेदन करना चाहुगा । वह यह है कि रेलवे मत्रालय चाहेगा

इसी तरह से एक मुझाव और आया है कि पोस्ट आफिस के जिएए क्यों न मोटर विहिकिल्स टैक्स का कलेक्शन शुरू किया जाए। यह ेमुझाव हम पहले से ही देख रहे हैं और कोई सुझाव दें तो उन पर हम अमल करेंगे। दिल्ली में ऐक्सर्वरिमेंटल बेसिस पर हम यह काम णुरू करेंगे। दूसरे महकमें ने अगर चाहा तो हम स्माल सेविंग्ज का काम भी करते हैं, रेडियां और टी० बी० लाइमेंम का काम भी ' करने हैं, पी० एल० आई० का काम भी करते हैं, उस मत्र के लिए हमकी कुछ न कुछ कमीशन मिलता है, और भी काम हम करेंगे। जो हमारा खर्ची होता है, कास्ट प्राइस पर हम उसको करने है। जो घाटा हो⊣≀ है यह हमको ऐक्स्ट्रा देना पड़ता है। कंई काम हम फाइनेंस मिनिस्ट्री के लिए करते हैं, कई कत्म इफर्मशन ब्राप्टकास्टिंग के लिए करते हैं। से आप और काम देंगे तो . निश्चित रूप से जो हनारा घाटा हो रहा है वह कम हो जाएगा।

मैं माननीय सदस्यों से प्रार्थना कहंगा कि वे मेहरवानी करके विचार इस बात पर कि जैसे कलैक्शन आफ • मोटर वेहिकल की वात कही अगर इस तरह कोई और मुझाव दे पाएं तो उस पर भी विचार किया जा मकतः है।

एक बात बहुत जोर से कही जाती है कि हमने नए पोस्ट आफीसेज पर बैन लगाया हुआ है। हमने बैन लगाया है जहां पोस्ट आफीसेन घाटे भेंचल रहे थे और जहां माम्ली

घाटा था उसको हमने बंद नही किया। जहां बहुत जरूरी है पोस्ट आफीसेज का वहां हमने पाबन्दी नहीं लगा रखी है। म्हरल वैकवर्ड एरियाज के अंदर अगर 5-7 मील के अंदर दो हजार की आबादी का भाव है तो वहा अगर कोई पोस्ट आफीस नहीं है तो वहा पोस्ट आफीस खोलने पर पावन्दी नहीं है

श्री कामेश्वर सिंह: अध्यक्ष महां-दय, जो पोस्ट आफीसेन खुले हुए हैं उनको येबंद न करें हमारा अन्रोत्र है।

श्री जगन्नाथ पहाड़िया: इनके दिमाग में अगर कोई खास पोस्ट आफीम को बात है तो वह मझे लिख कर भेज देवें मैं उसकी जांच करवा लेकिन 10 साल से ज्यादा घाटे में जो पोस्ट आफीसेंग चल रहे हैं वे कभी घाटा पूरा नहीं कर सकते। उनके बारे में यह कहना कि वे घाटा लेंगे पूरा कर उचित नही शायद माननीय संदस्य के पास कोई मव होगा जिससे वे पूरा करा लेंगे।

मैंने आपको निवेदन किया कि देश की आजादी के समय हमारे यहा ड<del>ाकवरों की</del> संख्या 22 हजार के करीब थी। अगर आज आप देखें तो 1 सत्ख 17 हजार से ज्यादा डाकघर इस देश में खुले हुए हैं। यह कहना कि इस ट्पिट से हमारा विकास नहीं हुआ यह थीक **न**हीं **है** । मैं आपको बताना चाहता हुं कि जिस समय देश आजाद हुआ था उस समय 16 हजार 130 आदिमयों के पीछे एक डाकबाना था 🕻 और आज लगभग 4 हजार 6 सौ व्यक्तियों के पीछे एक प्रोस्ट आफीम काम करता है। दूरी के हिसाव से देखा जाए तो जिस समय देश आजाद हुआ था उस समय लगभग 146

स्केयर किलो मीटर की दूरी पर एक पोस्ट आफीस था और अब 27 स्केयर किलो मीटर की दूरी पर डाकखाना काम करता है। इसी बात में आप अदाजा लगा मकते हैं कि कितनी तेजी से हम इस काम को बढ़ा पहे हैं। जिस समय देण आजाद हुआ था 30 गांव के पीछे एक डाव:-खाना सर्व होता था और अब 5-6 गांव के पीछे एक डाकखाना सर्व होता है। इस दुष्टि से आप देख सकते हैं कि हमारा काम बहुत तेजी से बढ़ रहा है।

इसी तरह से सेविंग एकाउंट को चर्चा भी बहुत की गई। देण की आजादी के ममय 1948 के अंद $\tau$ केवल 50 लाख खाते थे। अब ऐसा लगता है कि उनकी संख्या बढ़ कर 210 लाख हो गई है। जो रकभ जमा है वह अंदाजा रकम 3 हजार 248 करोड़ रुपए के करीब है जो कि सरकार के, ध्यापारियों के और विकाम के कामी में इस्तेमाल में आ रहीं है क्योंकि यह काम बहुत वढ़ गया है इसलिए हमने कीशिण की है कि जैसे टेलर सिस्टम बैको में हुआ करना है उसी तरह पोस्ट आफसेन में जो हेड पोस्ट आफिसेज हैं उनमें श्रहः किया जाए। एक इत्सैन्टव स्कीम भी गुरू की है जिसके दो ड़ा निकल भी चुके हैं। जिसकी निश्चित रकम जमा है वे उसके भागीदार होते हैं। 18 करोड़ रुपए की आमदनी इससे हुई है और धीरे-धीरे लगता है इसमें हमारा घाटा प्रा हो जायगा ।

मैं और बातो की चर्चा नही करना चाहंगा लेकिन दो-चार बातें कहंगा जो कि बहुत जोर से कहीं गई है और जिसकी शुरूआत भट्ट साहब ने की है और उसी को पकड़ा है मीता राम सिंह जी

ने और माथ्र साहव ने । उन्होंने कहा है कि डायरेक्टरी हिन्दीं में छपनी चाहिए और वराबर छपती रहनी चेहिए। मैं निवेदन कर्गा कि अधिकाण राज्यों में जहां हमारे सकिल हैं उनके अंदर हिन्दी और अग्रेजी दोनो में इ।यरेक्टरी छप रही है। इसके बाद मैंन यह भी तय किया है कि हिन्दी अंग्रजी के साथ छपे। कछ राज्य ऐसे हैं

श्री नन्द किशोर भट्ट (मध्य प्रदेश): हमारा सूझाव यह था कि डायरेक्टरी रोटेशन के साथ जिससे करेक्शन वर्गरा इन्सर्ट की जा सके। आप अगर पहले अंग्रेजी की डायरेक्टरी निकालने हैं तो उसके छः महीने बाद हिन्दी की निकालिए जिससे इन छः महीनों में जो करक्शन रह गई हो वह की जा सके। जो गलिया हों वे दूर की जा सकें।

श्री जगन्नाथ पहाड़िया माननीय मदस्य का स्झाव बहुत अच्छा है। हम इस पर, विचार कर रहे हैं। जो मैंने कहा उसका मतलब भी यही निकलना है। पहले हिन्दी निकल जाए उसके बाद अंग्रेजी छप जाए तो यह भी रोटेशन हो जाता है।

माननीय माथुर जी ने टेलीफोन एडवाइजरी कमेटी के वारे में कहा है। माथुर माहब हम को सब बातो की जानकारी तो हो नहीं सकती लेकिन मैं इतना कहना चाहता हं कि राज्य सरकारों में जो चैम्बर आफ कामर्स एंड इंडस्ट्री है उसका रेप्रजेनटेटिव इस कमेटी में होता है। मेडिकल माइड से जो मैडिकल एमोसियेशन होती है उससे एक मेम्बर होता है। इसी प्रकार से प्रेम साइड से प्रेम एसोसिएशन होती है उसमे एक

Discussion on working

श्री जगन्नाथ पहाडिया। मेम्बर होता है। माननीय सदस्य को मैं बताना चाहता ह कि हम अपने आप मे न राजनीतिक आधार पर. न पार्टी के आधार पर और न व्यक्ति-गत किसी भी इसमें रिप्रजेन्टेशन देते हैं। विभिन्न तवके के लोग और जैसा मैने अभी निवेदन किया मब एसोसिएशन में प्रतिनिधि उस कमेटी में हीता है। हमारी कोणिण यह रहती है कि सभी तबकों का प्रतिनिधित्व इसमें हो। वहत जोर से माथुर जी ने कहा कि जोधपुर कांड में टैलिफोन एड-वाइजरी कमेटी का मदस्य फंमा है। मैं माथुर साहब को बताना चाहता हं कि हम को सब जगह की जान-कारी तो होती नही है और न हो सकती है, लेकिन इतना अवश्य कहना चाहता हूं कि जिन स्थानों पर चालु कनेक्शन / और प्रतीक्षा सुची के आवेदकों को मिला कर कल संख्या 1,500 (पन्द्रह् सौ) या इससे अधिक है, उनमें से बहुत से स्थानों के लिए टेलिफोन सलाहकार मामितियां गठिव कर दी गई हैं। (Interruption) यह सिर्फ कलकत्ते का ही सवाल 5 P. M. नहीं है वस्बई, बरेली, कानपुर अ।दि सभी स्थानों पर एडवाइजरी कमेटी ज बनी हुई हैं। मैं आपसे यह निवेदन करना नाहंगा कि शायदे माननीय मदम्यो को भी इस बात की जानकारी होगी कि जो पालियामेन्ट के सदस्य हैं और जिस क्षेत्र को वे रिप्रेजेस्ट करते हैं, यदि वहां पर इस प्रकार की एडबाइजरी कमटी होती है तां उसमें उनकी पुष्ठ-पुष्ठ जाता है - और अगर इस सर्वध मे कही पर कोई गलनी होती है तो हम उसको भी ठीक करते हैं। लोक सभा के सदस्य चाहे कांग्रेस के हों या विरोधी देलों के हो उनसे वराबर सम्पर्क करके ही एडवाइजरी कमेटीज में उनको रखा जाता है और साथ ही अगर राज्य सभा के सदस्य उस णहर के रहने बाले हों तो हम उनको भी पुछने की कोणिश करते हैं।

गह मंत्रालय, कार्मिक और सनिक सधार तथा संसदीय कार्य (श्री ओम ' विभाग मे राज्य मंत्री मेहता): मिनिस्टरीं के प्रशी और दफतर के लिए भी कोई ठीक नी व्यवस्था कर दीजिए।

श्री जगन्नाथ पहाड़िया: श्रीमन्, .जहां तक मंत्रियों, उप-मंत्रियों आदि के लिए इस प्रकार के टेलीफोन की ्यक्स्था का सवाल है, इसके लिए तो अलग में व्यवस्था की हुई है। आप खुद ही संसदीय कार्य मंत्री हैं। यह वात महीं है कि पालियामेंट के मेम्बरों 'को भी हम गरी तरह में टेलीफोन नहीं दे पाए हैं. लेकिन इसके लिए अलग से कायदे-कानन हए हैं। आप मेहरबानी करके अगर लिख कर हमारे पास कोई सुझाव दे दे और इस मंबंध में जो खर्च आता है उसका भी निर्णय कर लें तो हम अवस्य आपके मुझावों पर विचार करेंगे। राज्य सभा और लोक सभा के सदस्यों को टेलीफोन देने की हमारी बरावर कोशिश रहती है।

श्रीमन्, कृई माननीय सदस्यों ने यह भी कहा कि राशन काई पोस्ट आफिस के जरिए बांटे जाने चाहिए। इस संबंध में मेरा निवेदन यह है कि यह विषय खाद्य मंत्रालय में मंबंधित है और वे ही इसका सारा कारोबार करते हैं। अगर खाद्य मंत्रालय इस बारे में हमारे साथ कोई लिखा-पढ़ी करे तो हम इस सुझाब पर विचार कर सकते हैं। वैसे यह मुझाव बहुत अच्छा है।

टेलीग्रामों के देर से पहुंचने के संबंध में काफी चर्चा हुई और यह कहा गया कि जो टेलीग्राम किया जाना है वह तो देर से पहुंचता है, लेकिन जो टेलीग्राम करने वाला इंमान होता है वह अपने गन्तव्य स्थान पर पहले पहुंच जाता है। यह वात सही है और ਰੈ जो सही बात उमको हम गलत नहीं वताना चाहते हैं। यह वात भी हमारी नोटिस में आई है कि संसद भवन से जो तार किये गये वे भी देर से पहुंचे। जब इस प्रकार की स्थित हों तो हमें इसके कारण भी तलाश वारते पहेंगे। हमारे पास जो मणीनरी है और उसकी जो क्षमता है वह सीमित है और उसके मुकाबले में तारों की मंख्या बहुत स्थादा होती है। तार जब देर से पहुंचतें हैं तो इस सबंध में कोई-कोई सज्जन तो अपने सूलाव दे देते हैं, लेकिन कोई-कोई मज्जन ऐसे भी होते हैं जो तारों को ही चोरी कर तोड़ देते हैं और इस कारण से तारों के निश्चित समय में पहुंचने में देरी होती है और लेट डिलेवरी होती है। डा० मैथ्यू क्रियन ने इस सबध में काफी जोग्दार बातें कही। मैं उनमे निवेदन करना चाहंगा कि वे भी युनियन में काम करते हैं और इस बात की शायद उनको जानकारी होगी कि बड़े-बडे णहरों के अन्दर मोटर साइकिल द्वारा तारों के वितरण की हमने कोणिण की है। लेकिन यह काम तब तक सकल नहीं हो सकता है जब तक कि उसमें कर्मचारियों की यूनियनों का सहयोग न मिले। यूनियनों के अन्दर चुने हुए लोग होते हैं। इसलिए आज आवण्यकता इस बात की है कि इस काम में सब का सहयोग प्राप्त किया जाय।

श्री **हर्ष देव मालवीय** (उत्तर प्रदेश): संमद् भवन में जो पोस्ट आफिस **है** 9—1 RSS/ND/75 उभमें सब भहिलाए रख दी गई हैं, इसी लिए णायद गडबड़ी होती है।

श्री जगन्माथ पहाड़िया: आप जानते हैं कि यह अन्तर्राष्ट्रीय भहिला माल है और इस वात की कीणिण की गई हैं कि इस वर्ष महिलाओं को अधिक आगे बढ़ने के मौके दिए जाएं और उनको वरावर के हक मिले। णायद भालवीय जी वहां गए नहीं है। महिलाए तो ज्यादा कुगलतापूर्वक और एफिसि-एसी के माथ काम करती हैं और वहां पर अच्छा काम हो हैं। है।

जहां तक लेट डिलेवरी का सवाल है, ट्रेलीग्राम के संबंध में लेट डिलेवरी के कुछ कारण मैंने बताए हैं, लेकिन जहां नक लेटमं की लेट डिलेबरी का भवाल है, इस संबंध में मैं कुछ ज्यादा खुलासा के माथ निवेदन करना चाहुनी हं। श्री लक्ष्मगन् यद्यपि विरोधी दल में हैं, लेकिन उन्होंने इस संबंध में कुछ कारण दिए हैं। उन्होंने एक कारण यह भी बनाया कि लेट डिलेंबरी के लिए हमारा महकमा जिम्मेदार है। लेकिन मेरा कहना यह है कि पत्नों में जो पते लिखे जाते हैं, अगर वे उसी प्रकार ने नहीं पदे जा सकें जिस प्रकार से भेजने वाले ने लिखे हैं तो ऐसी स्थिति में पत्र के निश्चित समय पर और निश्चित स्थान पर पहुंचने में कठिनाई और देरी होती है। ऐसी व्यवस्था तो नहीं की जा मकती कि हर स्थान पर पते लिखने के लिए टाइपिस्ट रख लिए जाएं, लेकिन अगर पत ठीक प्रकार में लिखे जाएं तो उनको पढ़ने में आभानी होती है। दूसरी बात पिन कोड के संबंध में भी कही गई है। देर से चिट्ठियां पहुंचने के जहां ये कुछ कारण हैं वहां यह भी एक कारण है कि हमारा हाकिया दिल्लीः

## [थी जगन्ताम पहाडिया]

से बम्बई स्वयं चिट्ठी लेकर नहीं जाता 🕏। पत्नों को एक स्थान से दूसरे स्थान तक पहुंचाने के लिए हमें रेलों और हवाई जहाज का महारा लेना पड़ता 🕏 और कई बार ऐसा होता है कि रेल से सामान उतार कर मोटर में रखा जाता है और टैफिक जाम होने कारण गाड़ी ठीक समय पर नहीं पहुंच पाती है। हमारे पास इस प्रकार की शिकायतें आई हैं कि घटों ट्रैफिक जाम होने के कारण चिटिठयां देर से पहुंची हैं। थी अमजद अली ने हायडा जंनगन का जिक किया। वहां पर घंटों हम।री मैल सबिसे वाहन खडे रहते हैं। डाइवर को अगर आगे बढते के लिए रास्ता ही नहीं मिलेगा तो वह किस प्रकार से अपने गन्तव्य स्थान पर पहुंच सकता है। इसके साथ-साथ कई बार रेल कनेक्शन भी खराब हो जाते हैं और हवाई सर्विम में भी दिक्कत पैदा हा जाती है। (Interruption) अगर यह-बात आपकी जानकारी में नहीं है तो मैं क्या करूं। मेरी जानकारी तो यह है कि कलकत्ते में दूसरा पुल बन रहा है और वह वन जायेगा तो आसानी हो जायेगी। इसी तरह से नीसरा भी धीरे-बीरे बन जायेगा।

एक बात मैं यह कहना चाहता हुं कि इस बात के बारे में जोरों से कहा गया है लेटर्स के अलावा कि मनी-आईर्म देर से मिलते हैं। हमारी नोटिस में भी मनी-आर्डर्स देरी में पहुंचने के बारे में कई मामले आये हैं और मझे बहुत दुःख और अफमोम के साथ कहना पड़ना है कि फौजी आफिसर की पत्नी के साथ इस तरह का व्यवहार किया गया है और उसको मनी-अ।ईर नहीं मिला। इस तरह की बातों के बारे में बराबर हमारे पास चिद्ठियां आसी

रहती है और हम उनकी जान करते हैं। कई भामलों में तो यह देखा गया हैं कि पना गलन लिखा होता है, नाम गसन होता है और आइवेन्टीफिकेशन भी ठीक तरह से नहीं होता है, जिनकी बजह से मनी-आईर के पहुंचने मे देरी हो जाती है और मिलने में भी कठिनाई होती है। कई बार ऐसा होता है कि कर्मचारी भी देर से देने की कोशिश करते हैं। इस तरह के कई मामले हमारे सामने आये हैं और हमने उन लोगों के खिलाफ कदम उठाए हैं। हमारी कांशिण यही रहती है कि सब लोगों को समय पर मनी-आईर पहुंच जाए। अग्रर कोई मनी-आईर लेने काला नहीं होता है तो भेजने बाले की बापस कर दिया जाता है। ऐसे कितने ही मामर्ल हमारे पास आए हैं और अगर आप चाहे तो आकड़े द्रम दे सकते हैं।

यह बात भी मैं निवेदन कर देना चाहता हू कि जहां तक कलकत्ते के जी । पी । और देख युनियन की ! बात है, जिसके बारे में अमजद अर्ला ने कहा, उसके बारे में तो मानतीय मबी जी ही बनलायेंगे। लेकिन जहां तक स्टाफ रिलेशम्स की बात है और जिस की चर्चा सभी माननीय सदस्यों ने की है कि स्टाफ के साथ नाइंसाफी होती है, इलक्टेंड प्रतिनिधियों, को रिकानाइज्ड नही किमा जाता है और युनियनों को बाटने की कोणिण की जाती है। इस सन्दर्भ में हमारे भृतपूर्व माननीय मंत्री श्री बहुगुणा जो इस समय उत्तर प्रदेश के मुख्य मंत्री है, उनका नाम लिया गया है और यह कहा गया है कि उनकी ही यह कारस्तानी थी कि यनियनों को बांट दिया जाय । मैं आप से यह निवेदन करना चाहता है कि डाक तार विभाग में मुझे काफी समय

Discussion on working 133 से काम करने का सौभाग्य प्राप्त हुआ है। इसके अलावा और कई मंत्रालयों में काम करने का मुझे अवसरप्राप्त हुआ है, मंत्रीयों के साथ कार्य करने का अवसर प्राप्त हुआ है, लेकिन मैं यह कहना चाहना हं कि श्री बहुगुणा जी को इस बारे मे वोप देना ठीक नहीं है। स्वयं माननीय सदस्य यनियन स्वयं अपने आप को देखें कि उन्होंने इस बारे में क्या कोशिण की है। आप मझे माफ करेंगे कि जब जब भी युनियने बनी है वे तब बनी हैं जब कि कर्मचारी आपस में खड़े या फिर नेता आपस मे लडे। हमारी कोणिश नो हमेणा यही रही है और जैसा थी रफीअहमद साहब का हवाला दिया गया है, श्री जगजीवन राम जी के नाम का हवाला दिया गया है, तो हम भी उनके ही फालोवसं हैं और हमारी हमेशा यही कोशिश रहती है कि इस वारे में जो सिद्धान्त तय हो चुके हैं उन्ही पर चले। एक यनियन एक महरामे के लिए हों, यही हमारी कोशिश होती है। जब कर्मचारी और नेता आपस में भड़ने लगे, राजनीति के भामलों में फंस जाये, तो उसमें हम क्या कर सकते हैं। श्री लक्ष्मणनुजी ने बहुत जोरों से कहा कि हम इस बात की कोणिश नहीं करना चाहते हैं कि एक युनियन बने और अलग से युनियने चाहते हैं। लेकिन

र्श्वा कुरियन और श्री

कहना चाहता हूं कि आप लोगों ने

तो अपनी अलग अलग यूनियने बनाई

हुई है । जब राष्ट्रीय फैंडरेशन बना है

तो उसमें युनियनें रहेगी क्योंकि फैडरेशन

किमी यनियन की ही बनती है। अगर

यनियन रखना है तो फिर फैडरेशन नही

बनेगा और नेशनल लेवल पर फिर कोई

काम नहीं हो सकेगा। आज नेशनल

लेवल पर जे० सी० एम० के प्रतिनिधि

लक्ष्मणन

बैठते हैं और बैठकर स्टाफ की तकलीफो को पेश करते हैं। सारे स्टाफ को क्या क्या सुविधा मिलनी चाहिये, यह बात वे पेश कर सकते हैं। तो अगर एक यूनियनें होती है तो उससे बात करना आसान होता है। जब एक युनियन दूसरी युनियन से लड़ती है, तो फिर किसी चीज को इम्पलीमेंट करना, किसी पर डिमीजन लेना मुश्किल जाता है। इसलिए खासतौर पर श्री करियन और श्री लक्ष्मणन प्रार्थना करूंगा कि पार्टी पोलिटिक्स की वात को छोडिये और जो फैडरेशन वनी हुई है उसके साथ मिलकर काम करें।

उनकी तरफ से जो यह कहा जा रहा है कि सरकार की तरफ से हस्तक्षेप हो एहा है, तो इस सम्बन्ध में मैं यह निवेदन करना चाहता हं कि हम इस मामले में हस्तक्षेप करना नही चाहते है और हम यूनियनों को आजादी देकर चलना चाहने हैं और जितनी मदद हम से हो सकती है, उनकी हम मदद करना चाहते हैं। इसलिए आपको यह निवेदन करना कि हमने कर्मचारियों की भलाई के लिए एक बैलिफियर फड भी खाला है। इमको हमने 8 करोड़ रुपये से खोला था और अब वह बढ़कर 20 करोड़ रुपया तीन पहुंचा बया है। इस फंड से कर्मचारियों के बच्चों और उनके पश्वार की भलाई के कार्य किए जाते हैं। उनके लिए हमने रिकिएशन क्ल**ब** खोल दिए हैं और टिफन रूप खोल दिये हैं। इस तरह के हमने बहत से काम किए है। इसके साथ हीं साथ हमने पी० एन्ड टी० के कर्मचारियों के लिए हार्लाडे होम्स खोल दिए हैं. हिल स्टेशनों में खोले 충

[श्री जगन्नाथ पहाड़िया] पी० एन्ड टी० के कर्मचारी अपने परिवार वालों के साथ रह सकते है।

इसी तरह से हमने करीब 200 बैडम देण के विभिन्न अस्पतालों में रिजर्व करा दिये हैं जो पी० एन्ड टी० के कर्मचारियों के लिए हैं। जिन कर्मचारियों को टी० बी० या कोई दूसरी खाम बीमारी हो जाती है, उनको इन अस्पतालों में भर्ती करवाया जाना है ताकि वे बहा पर अपना इलाज करवा (को। इसके अलावा हमने डिल्पेंसरिया खोल दी है। इन डिस्पेमिरियों के साथ अगर डाक्टर अच्छे नही है, तो प्राइवेट मेडिकल एक्सपर्ट से भी वे गंसल्ट करवा सकते हैं और उनको इसके लिए मेडिकल रिइम्बर्समेंट दिया जा सकता है।

अभी हमारे भट्ट जी ने जो युनियन के नेता हैं कहा कि अगर कोई आदमी ठीक तरह से काम नहीं करता है तो उसको पनिशमेंट दिया जाना चाहिए। मै आपसे निवेदन करना चाहंगा कि पनिशमेंट देने की हमारी पोलिसी नहीं है, हमारी पोलिसी है वेलफेयर की। सबसे अच्छा वरीका यही हो सकता है कि आप अपने यनियन के माथियों को समझाए-बझाएं कि वे ज्यादा काम करें, मेडिकल विल बेकार न मांगें -कभी यह भी हो सकता है। ओवर-टाइम के बारे में मैं निवेदन करना चहंगा कि रीजनेबिल तरीके पर लेना चाहेगे तो देने में हमको एतराज नहीं है. लेकिन ओवर-टाइम लेने के लिए ओवर-टाइम लें यह ठीक नहीं है। एक तरफ देण मे बहत बेरोजगारी है और दूसरी तरफ जो काम पर लग जाने हैं वे मेडिकल बिल के जरिए और ओवर-टाइम के जरिए इतना पैसा लेना चाहते हैं कि और लोगों को रोजगार देना सम्भव नहीं हो पाता। जब ज्यादा ओवर- टाइम देंगे तो नए लोगों को काम कहां से मिलेगा। हम मानते हैं कि ओवर-टाइम के जरिए ज्यादा हो जाया करता है। व लोग अच्छा काम करने वाले हैं, उनकी क्षमता अच्छी होती है लेकिन उनको समझाना पड़ेगा और मै आशा करता हूं कि इस बाताका ध्यान रखा जायगा?

ई० डी**०** एजेन्टस की **चर्चा** बहुत जोरों में की गई।

उपसभाध्यक्ष (श्री लोकनाथ मिश्र): क्छ मिनिस्टर साहब के लिए भी छोड दीजिए।

श्री जगन्नाथ पहाड़िया: मिनिस्टर साहब के लिए तो ओवरसीज कम्यनि-केशस्य है, कम्यनिकेशन डिपार्टमेंट सारा पड़ाहआ है।

उपसभाध्यक्ष (श्री लोकनाथ मिश्र) आप 35 मिनिट ले चुके हैं।

श्री जगन्नाथ पहाड़िया: मदन किलोल कमेटी जो नियुक्त की गई. थी. उसने अनेक अन्य सिफारिशो के साथ वो प्रमुख सिफारिशों की थी। एक सिफारिण यह थी कि एक्स्ट्रा डिपार्टमेंटल एजेंग्ट्म को काम के अन्पात में उतनी ही वनस्वाह ं मिलनी चाहिए जितनी पी० एन्ड टी० एम्पलाईज को भिलती है। दूसरे उन्होंने कहा कि वीन घटे के बजाय दो घटे का काम नय देना चाहिए। अगर हम दो घटे तथ करते है तो जितना उनको अभी मिलता है उससे भी मिलेगा। इसलिए हमने कहा कि जो सिलिमिला अभी चल रहा है वही ठीक है। मदन किशोर कमेटी की सिफारिओं को जैसी उन्होंने दी हैं हमने माना नही है। हम नहीं चाहते कि हमारी एक्स्टा डिपार्टमेंटल एम्प्लाईज का अहित

हो। हम उनका हित करना चाहते हैं। हम आणा करते हैं कि हमने जिस भावना में यह फैसला किया उसी भावना से वे उस्को लेंगे।

हमने इस बात का फैसला कर लिया है कि आगे आने वाली पंचवर्षीय योजना के अन्दर 5 हजार पो सी ओ. हजार कम्बाइन्ड पोस्ट आफिसेज टेलिग्राफ वगैरह के खोल जाएंगे। देश की राजधानी दिल्ली को सभी प्रान्तों की राजधानियों से एस टी डी से और प्रान्तो की राजधानियों की जिला हेड-क्यार्टर्स से और जितने धड़े बड़े शहर और प्रोजेक्टस हैं उनको टेलिफोन के जरिए, पोस्ट आफिसेज के जरिए जोड दिया जाय, इस वान की कोशिश रहेगी ।

बडी वेटिंग लिस्ट और एकसेस विलिग की चर्चा की गई है। उसके वारे में मंत्री महीदय • अनाएंगे। हम कोणिश करेंगे कि एक्सेम विलिंग का जो शिकायते हैं वे भविष्य मे न इन जब्दों के साथ आपको धन्यवाद।

SHRIMATI PURABI MUKHOPAD. HYAY (West Bengal): Mr. Vice-Chairman. Sir, you are sitting for the first time in the Chair and I want your indulgence for one minute. I will give only two examples, one about the Postal Department and the other about the telephones. Mr. Vice-Chairman. Sir, my surname is Whatever letter is there in Mukherjee. the name of Mukherjee, it comes to my 'II-Canning Lane' address. In Calcutta. my name in the telephone directory is along with another Purabi Mukherjee, who is a famous singer. So, I always get my music contracts over the phone and she gets all the applications for the supply of milk and other things. And I get all her letters from her fans saying how beautifully she sings I hope the Minister in charge will do something for me in this regard

SHKL BRAHMANANDA PANDA (Orissa): Mr. Vice-Chairman, Sir. I wish this continues.

DR. VIDYA PRAKASH DUTI (Nominated): Mr Vice-Chairman, Sir I must say I am somewhat a reluctant speaker in the sense that you know I am not one of the most militant Members of this House. And I am also not given to either speaking too often or speaking too strongly, But sometimes despair drives you to desperation and, perhaps, today I decided to speak out of despair. I am not going to speak about the high policies. The high policies have already been covered by all the hon. Members who spoke before me. I should only like to speak a little bit on one or two points from my personal, direct experience.

Sir, the Delhi Telephone, have covered a novel method of raising the revenues. You can never get the correct number on the first trial.

You go on getting wrong numbers and you pay for all those calls and if you still have any patience or energy left, you may get the correct number after five, six, seven or eight tries. I do not know whether one should congratulate the Ministry of Communications for discovering a methed of raising revenues, unknown to the rest of the world, and unknown in any other part of this globe. Sir, I will give you just one instance, a personal instance, I noted it down because I was hoping that some time we will be discussing the Ministry of Communications and I could mention my experience. Sir, I tried to ring up one No. say, 627541, and on response from the other side, I asked is it 627541. Somebody snarled back 'No' and he banged the telephone. I do not blame him because he probably was already sc much harassed by the wrong calls that he was getting, that he was losing his patience. Then, Sir. I ultimately tried again very carefully dialling every digit 627541 and I got 625164 and then I wondered whether I should ring up 625164 in order to get 627541 and then, Sir, I musteredmy patience was getting exhaustedstrength and courage once again and got 72 Exchange and finally I thought of a bright idea and I rang up 199. The bet went on ringing but nobody took the

[Dr. Vidya Prakash Dutt]

telephone. After five or ten minutes I again rang up 199. Finally, Sir, after about half an hour, I got 199 and I asked for this number and I was told 'Please hold on'. I kept holding on for ten, filteen minutes and I thought I was forgotten and so I hang up in utter despair.

Sit. the Telephone Department ritually observes what is called the Courtesy Week. But, at all other times it is discourtesy, unalloyed, unmixed and if you have the temerity to show any impatience then you will be faced with a volley of abuses and all discourtesy.

Sir, the Minister has gone away.

SHRI JAGANNATH PAHADIA.

DR. VIDYA PRAKASH DUTT: I was hoping that he would be here because we said that we are speaking from despair and desperation. I am going through 199. Sir, I do not know what the experience of our friends is and what the reports are that our friends are getting. But, I am sure, my friends here, whomsoever I talked to, will bear me out that the state of affairs in the Telephone Department is scandalous, absolutely scandalous, shocking. Sir, I am not given to, as I said earlier, using strong words. Perhaps, my academic background prevents me from using strong words but this is one case in which, I think, there is not a word, which could not be against the state of affairs that prevails today in the Telephones Department.

What is more amusing, Sir, is that there is a blissful complacency on the part of our Telephone authorities. If you, in fact. mention that there is anything wrong, they are shocked. How can there be anything wrong with the Telephones Department, they think. They feel that there is something wrong with us, in spite of our telling them that there is something wrong there. I appeal through 199 to the Minister, who is not here, to end this scandalous state of affairs in the Delhi Telephones. I do not know about others. I think it is the same state of affairs everywhere. You end this scandalous state of affairs, this, what I would call, total chaotic state of affairs. It never existed before but it is getting worse and worse.

What is the fate of those who try to make trunk calls? If you are not a VIP and if you try to make a trunk call, what happens? First of all, your call is booked with the greatest reluctance. Then, for hours together you will not get any news about your call. Finally you ring up "Information": "What happened to my call which I booked five hours ago or six hours ago?"

SHRI KRISHAN KANT: Or yester-day!

DR VIDYA PRAKASH DUTT: A broken voice tells you, "You ring up the Monitor". So you ring up the Monitor who is rarely available. But if you are lucky enough ...

SHRI BRAHMANANDA PANDA. Why do you say "rarely"? He is not available at all!

DR. VIDYA PRAKASH DUTT: If you are lucky enough to get the Monitor, as someone has said, a tried and bored voice-replies from the other end, "Sorry, all the lines are down; you can't get your call". And if you say then, "Oh! In that case please cancel my call", an audible sigh of relief is there at the other end. In fact, they are most relieved when the calls are cancelled.

Now, this is the state of affairs in the Telephones. This is my personal experience and I have discussed it with my hon, triends. This is the experience of practically every hon. Member of this House about the telephones. Our friend, Mr. Pahadia has given...

SHRI KRISHAN KANT: He must have given the picture of this office only.

SHRI JAGANNATH PAHADIA: What I said is 100 per cent correst.

DR. VIDYA PRAKASH DUTI: I am told that a lot of progress has been made but I would like to draw the attention of the Minister of Communications through 199, as I said,...

SHRI JAGANNATH PAHADIA Now direct.

1.11

114 MAY 19751

DR. VIDYA PRAKASH DUIT: Ic is becoming impossible. You spend all your energy all day trying to get one or two telephone numbers.

SHR1 S. P. GOŚWAMI, On 174 also vou do not get response.

DR. VIDYA PRAKASH DUTT: 1 read the other day that soon there will be a direct dialling system between Delhi-London-New York and I was hoping there will soon be a direct dialling system in Delhi itself so that before we can directly dial London we can directly dial Delhi, this city itselt!

SHRI KRISHAN KANT · You can dial Aryabhata but not Daryagani!

DR. VIDYA PRAKASH DUTT: Sir. I read a charming article on the telephones and it is so correct that I hope you will permit me to read one paragraph out of it. The author is one Usha Talwar-I do not know who she is-but I would like to read one paragraph out of it.

She says: .

"Sometime ago the Union Minister for Communications informed Parliament that 5.3 lakh applicants were on the waiting list for telephones. When I read this my heart overflowed with sympathy for the prospective subscribers. Their ignorance is truly colossal. What disenchantment awaits them when they happen to possess the precious telephone! But, perhaps, man is under an eternal curse to be longing for what he does not have, Those not having telephones are keen to lose their present stage of bliss, explains the staggering queue for telephones to which more numbers are being added everyday. Over the years a metamorphosis has been quietly taking place in the telephones in India. It used to be a utility, it now appears to be an acquisition and a very costly one too. It has become more of a status symbol 1 am half tempted to dis-connect the telephone at my house from the line and carry it with me wherever 1 go. possessing jewels parade them wherever they go as bill-boards of their station in life. Can't I display mine, my dear, dear telephone?",

Sir, this is the actual state of affairs because the telephone now is there not to be used really but it is a status symbol, something that you possess in your house.

#### SHRI KRISHAN KANT: Decoration.

DR. VIDYA PRAKASH DUTT: I do not want to go into this further I have made the point that I wanted to make. I know, Dr. Shankar Daval Sharma is a very understanding person, a man of wide experience. Mr. Pahadia has also a lot of experience, he is a young man like me, and I hope they will act to end the scares of the telephone system. I do not know of the things that my friend over there How far they are true I have no inside information of that. He gave a lot of information. Perhaps some of it was overdone but I think he did give a lot of information and I do know that unless the Ministers themselves intervene, unless they take personal interest in these matters, it will not be done through the bureaucracy that they have.

Sir. I would not have normally spoken on Communications but I spoke out of desperation to appeal to the Minister to kindly I have only one more look into all this. That is on a slightly point to make. different plain. We have talked so much about friendship with Bangladesh. 1 remember, there was a time when an agreement was signed or at least a declaration was made that there will be a microwave link between Dacca and Calcutta. the situation is that every second day I are told there is complete breakdown of communications between Calcutta and While we are having these microwave systems extended to areas. I do not know of what use they would be, here is an essen tial place where they should have put ut two microwave systems. Even though the Prime Ministers of the two countries has agreed to this, still for the last three years I believe nothing is being done. I hope this question will be taken up.

Finally I would like to say that there seems to be a total breakdown of commu nication in our country between person and person, between party and party and bet ween instrument and instrument. Now Dr Shankar Dayal Sharma, I do not want to [Dr Vidya Prakash Duti] blame him for the breakdown of communication between person and person and party and party but I do hope that he can restore the communication between instrument and instrument so that at least what meant to be an efficient system of communicating with each other will somehow be made usable again.

Thank you.

SHRIC, K. DAPHTARY (Nominated): Sir, I have just arrived and heard the last speaker complain of the difficulties which he undergoes as a subscriber to the telephone. Not that he pays for it any more than I do for my calls but we have the pleasure or the doubtful pleasure of being annoyed and frustrated for nothing whereas other people pay for that, that is the only difference. Sir, I do not know if anyone has pointed out yet that the whole trouble is due to overloading. The systems are not capable of bearing I am on a particular system at Okhla Exchange. The system was installed about five years ago and I complained within the first six months of its installation to the then Minister, Mr. Bahuguna, to look into this. Sir, the crossbar system has been tried out in other countries and has failed completely. It has failed in this country, it has failed in the country of its origin and yet even after discovery of its failure, this system has been installed in other places of India I am told so much machinery was ordered from Bangalore factory, but they used it up. Then I was assured that something was being done to remedy the matter. Nothing can be done; no remedying can be done. entirely marginal, and that marginal benefit is done away with by the simple fact that the Ministry insists upon loading their exchanges, porticularly the Okhla exchange and similar exchanges with cross-bar, with more lines than they can bear. Supposing, Sir, the rated capacity of an exchange is one thousand lines, the usual thing is to fix about 900 to 950 lines on it, but as it is, it is about 1200 to 1500 lines and still more are being put. Then what is the result? The result is that from time to time the telephone goes dead, at least four or five times in a day, and for half an hour at least the telephone is completely silent. You cannot get a number, nobody can get 300 At the same time, more and more

lines are being given. The result is that for the past five years, this particular system, the Belgium cross-bar system in Okhla Exchange, in Parliament Street Exchange, and in Bombay at one or two places, has not worked satisfactorily. Far from being satisfactory, it is disgraceful, and it has no hope of being remedied so long as the Ministry keeps on piling more lines. I am told the Belgium people were asked to come. They sent a team. What report they made about five years ago, we do not know. I do not think they acknowledge liability of breakdown of the system. I am sure they do not. We have not the pleasure of knowing what the report was. I have been told repeatedly that they are trying to improve it, they are trying to improve it. But instead of improving, on the contrary, for the last six months the system has gone worse and I am out of communication with the rest of the world for a whole day. People complain that they cannot get my number. I complain to them that I cannot get their numbers.

One of the diseases not mentioned by the hon'ble Member who spoke last, is that you pick up the phone to make a call, as soon as you get to talk, the phone gets cut off. Again you do it, but again the same thing happens---it again gets cut off. Leave aside the question that the subscriber has to pay for two calls, the annovance is tremendous, and you have to spend, as the hon'ble Member put it, half an hour of your time to get a number. That is all right for a person who has got a Secretary or P.A. Otherwise, it is frustrating and annoying. The hon'ble Member said that he did not like to use strong words, but I do use the strong words. The system is in utter disgrace.

SHRI N. H. KUMBHARE (Maharashtra): Sir, I would like to take opportunity of mentioning some of the points. Sir, in the first place, about the public telephones, now we are required to have three coins. Unless we have three coins, we cannot make use of the public telephone, and at times it will be difficult to get three coins. So my first suggestion is: Would it not be possible for the Ministry to have some other machine where we could make use of only one coin? At present, you are required to pay 30 paise. That is also somewhat higher rate. My suggestion is 'that instead of 30 page it

should be 25 paise, so that instead of three coins one coin would be used. That would save us the trouble of searching for the coins as it happens normally when we want to contact our telephone from The second point I would like to mention is, no doubt the telephone is meant for big people but at times poor people also need to use the telephone and it has been found that those who have got the telephone at their place, decline the outsiders to make use of the telephone. I just wanted to know whether there are existing rules by which a subscriber cannot disallow a person to make use of the telephone. necessary that some such rules should be evolved by which a subscriber should not be allowed to refuse the use of the telephone by an outsider. That is one suggestion because it so happens somebody, a poor man, may have to speak to someone to convey some urgent message and if he goes to the big man having a telephone in his big building somewhere inside, he says: No, I will not allow you to use my telephone. Therefore, if a big man with his money could afford to have a telephone, at least a poor man should be able to get an opportunity to make use of the telephone when he needs.

My other suggestion is, I think you have evolved some priority basis for allotment of telephones. Could you think of allotment of a telephone on a priority basis where the man agrees that an outsider could also have access to his telephone? It is just a suggestion. If he agrees that he will keep the telephone at a place where outsiders also will have access to it, he could be allotted the telephone.

The other point is, people make profit out of it. I know there are hotels where they charge one rupee for a telephone call, at some places you are required to pay 50 paise. I just want to know whether under the present rules, you have laid down that in no case he will charge for a call what is reasonably due. I think since we are required to pay 30 paise on the telephones, everybody should be compelled to charge only 30 paise for a call and not more.

Then. Sir, about the delivery of letters. I can just give one experience I had. It is 10-1 RSS/ND/75

only 8 days back that I got one letter returned to me which was addressed to Mr. R. S. Gaveri, Deputy Chairman, Maharashtra Legislative Council, Saranga. Bombay. The address is written in English. Saranga is a big building opposite Bombay Secretariat where High Court Judges, Ministers and Deputy Ministers live I cannot understand why this letter has been returned to me, I cannot believe that Saranga building could not be located by the postman and then it could not have been difficult to find out such a high officer as 'Deputy Chairman.

AN HONOURABLE MEMBER: Was it inadequately stamped?

SHRI N. H. KUMBHARE: Not inadequately stamped.

SHRI K. CHANDRASEKHARAN: If it was inadequately stamped, it would have been delivered. One of the methods of sure delivery is inadequate stamps.

SHRI N H. KUMBHARE: times matters are very important and the person is under the impression that the letter must have been delivered. At times it may lead to disastrous results. Sometimes there are very important matters. You can realise there may be a love letter also, a young man who writes a letter, will be all along under the impression that the letter must have been delivered and he would be expecting a reply but the reply does not come because the letter was not delivered. So it may lead to misunderstanding that might be created because of non-delivery of letters. Therefore, delivery of the letters is of very paramount importance and the postman and the supervisory staff must see that letters are delivered in time. In this particular case understand that I mentioned, I cannot why the letter has been returned to me. It could be neglect on the part of the postman but then there are supervisory staff. They should also see and examine why the letter has not gone to the addressee.

The other point is, the honourable Deputy Minister at the outset spoke about the role of the Minister of Communications. He says that he is meant for back[Shri N. H. Kumbhare]

ward areas. He is also meant for backward classes. I thought that he must say something about the backward classes. He has not made even a passing reference to the problem of Backward Classes. This is one of the biggest public sector undertakings wherein as many as or more than six lakh workers are employed. The figure given is 6,29,275. I suppose, next to the Railways, this is one of the biggest public sector undertaking. As has been pointed out by my friends. Mr Dhabe and Dr. Kurian, I also fail to understand this figure of 2,08,938 extra departmental staff. The Report does not specify what this category is and how this -category is distinguishable from the other categories. We can understand workers who are regular employees. We can understand workers who are casual employees. We can understand workers who are temporary employees, but I have not come across such a term that is being used and which is not understandable. i.e., extra departmental staff. I wanted to know it from my hon, friend, Mr. Dhabe, an eminent trade unionist and he said that this is a new term that is being used.

SHRI NAND KISHORE BHATT: It is there before, ever since the British days.

SHRI N. H. KUMBHARE: As I understand it—I am subject to correction—they are not treated as regular employees. They are not being paid the wages and salaries which are paid to the regular departmental employees. What is the point in having such a large number, two lakh employees, compelling them to work under conditions which cannot be said to be fair and just? You speak about social justice. Your undertaking has a moral duty...

SHRI G. LAKSHMANAN: Their service conditions are the same. He cannot participate in elections or he cannot apply for nomination. His service conditions are the same.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): I think generally school teachers are in the same category.

DR. K. MATHEW KURIAN: Now this is full-time for lakhs of people.

SHRI N. H. KUMBHARE: I would like to know the position. . .

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Kumbhare, you should try to finish There is another speaker and then the Minister will reply.

SHRI N. H. KUMBHARE: I just want to know whether there is a separate wage structure for these extra departmental people. Is there such a structure for others? If not, why do you want to pay them less when the conditions are identical? I suppose it is unjust and unfair. When you speak about social justice, you must do justice to those people who are in the lowest rung of the services.

Then. I would like to refer to the problem of reservations in services. It was expected that M1 Pahadia who also represents the weaker sections, would deal with this problem. Probably the hon. Minister may say something about \_ it. My submission is that, in the first Government orders are there for providing reservations in the mitial recruitment and also in promotions. There have been a number of complaints that this Department is not following the rules regarding reservation in the matter of recruitment and promotions. I want to how much is the representation in the various classes and categories and whether they are adequately represented in the services or not. If they are not adequately represented, I would like to know whether the Department would take special steps to see that their representation is improved and the fixed percentage of 15 per cent and 7½ per cent is attained. Sir, we could see that some of the employees are sent abroad for training; some foreign assignments are also given. I would like to know whether the Government has taken any steps to see that this weaker section. the Scheduled Castes and Scheduled Tribes accorded are also opportunities in all these foreign assignments and training.

Then, there are so many sub-committees. I would like to know whether your department takes care to see that even this class of people are also represented.

About accommodation, there is a Government directive that 10 per cent of the

provided for accommodation should be the Scheduled Castes and the Scheduled Tribes. I would like to know from the Minister whether that directive is being followed or not.

SHRI K. CHANDRASEKHARAN: Mr. Vice-Chairman, Sir. the report 1974-75 that has been given to us by this Ministry appears to be a very sketchy report. The report as such contains nothing about the P & T services in this country. Sir, lot of technological things, overseas communication services etc., are referred to in this report. But so far as we in this country are concerned, we are concerned with the running of the P & T That is conspicuous services. bv absence in this report.

Sir, this report refers to a brochure that is being delivered to us by the Directorate General of Posts and Telegraphs in regard to the post and telegraph services. It was delivered to us along with this and we had to collect the same. And collecting the same we find that the annual report of the Indian Posts and Telegraphs Department for 1973-74 is handed over to us. It is found from this book that this report for 1973-74 is printed in 1975. Sir. it is not stated in this report as to what will be given to us, whether it would be the report for 1973-74. thought that the report for 1974-75 would be given. But whether it be for 1973-74 or 1974-75 the only good thing that I have been able to find in this report of the P. & T. Department is very good prints of the commemorative stamps in 1973-74 that the P. & T. Department has issued.

Sir. ladies working in the Parliament. Post Office counter, who are undoubtedly very obliging and very kind give us lot of commemorative stamps. I feel that the issue of commemorative stamps appears to be, by and large, the main work of P. & T. Department as will be seen from this report. I do not know whether the Department has degraded itself to this position only. But even in this degraded position, my submission. Sir, is that they are not doing justice. Commemorative stamps have been issued for various purposes, national, States, regional and local. Sir, if was only the other day that the Prime Minister herself came all the way to Kerala to inaugurate the golden jubilee celebrations of the Varkyom Satyagraha, I am shocked and surprised to find that the Department has not chosen to P. & T. issue a commemorative stamp in respect of the Vaikyom Satvagraha so far. Sir. these things have got to be noted because even the emphasis that they have given in this report is a one-sided emphasis which does not bring in impartiality or justice so far as all aspects of the country are concerned.

Very strong criticisms has been made on the floor of this House in regard to the working of the telephone department. And criticism has been made on various other facets also. I would say, Sir, that department has very largely grown after independence. The growth of this department has been on a massive scale, but certain essential matters which ought to have been taken care of, have not beer taken into account so far as this department is concerned. I would say that failure has been there not only in the telephone department, but failure is there and has been there in the postal services and in the telegraph services also. It is mon knowledge now that if one sends a telegram, the telegram will reach after four days, and there is no discrimination made by the department it is an express telegram or an ordinary telegram. And if it is a VIP who complaints, he will get a reply after weeks along with a refund voucher, asking him to go to the nearest post office and Collect Rs. 2.40 or whatever it is. If it is a non-VIP, and the large number of complainants are unfortunately of non-VIPs he does not receive any reply even by way of courtesy. So far as postal articles are concerned, missing of letters and non-de livery of letters are very largely on the in crease. There are reasons for that. These reasons ought to have been enquired into by the department and the defects reme died, Particularly there are certain places in this country-in fact, recently I had brought it to the notice of the hon. Minister for Communications, and I do not want to repeat it in the House-where if letters are posted, they never go out. Letters are not delivered. A lot of malpractices are occurring. Sir, I would attribute, by and large, two fundamental reasons for

Discussion on working

[Shri K. Chandrasekharan] the failure in the telephone service, in the telegraph service and in the postal service. There are two fundamental grounds for the all-round failure, all-round weakness and all-round bad performance of this department. Firstly, take the question of employer-employee relations that has been referred to by a large number of hon. Members If there is any one single department of the Central Governwhose staff have been victimised to an extent to which the staff have not been victimised in any other department of the Central Government, it is the staff of the P. & T. Department. What is the reason? It is not a thing which has occurred during one year or two years. It has occurred during the decades past, in the years after independence. Shamefully we have to admit it. Sir, the staff of this department have been treated in a humiliating and insulting manner by the officers, by the Central Government by its directives. And what has been the role of the staff of the P. & T. Department in the trade union movement of this country, in the movement of the Central Government employees for their organisation, for their demands being met by the Government? Sir, the P. & T. Department staff have shown that they constituted the best, the most effective and the strongest union in this country. Today comparable with them are perhaps the bank employees or the railway employees or the staff of the various Accountant-General offices in the country or the staff under Comptroller and Auditor-General or three or four other categories who are very strongly united and trade minded among the various departments of the Central Government. The attitude at the Government level and ministerial level has been that the staff should be treated in a manner in which they should be put to a desperate situation and the result has been that the industrial relations have been very bad. This has been so in the P&T Department and on account of that what all should be expected of the staff so far as performance is concerned. has not been performed and could not be performed and will not be performed so long as the industrial relations are bad.

Another fundamental reason in regard to mal-functioning of the services in this

Department, if I may put it, is the horribly madequate staffing in these services. The Department has grown like anything and accordingly the staff have not strengthened. The telephone users and very hon. Members of this House have raised their strong voice against the way in which the telephone people behave. Of course. so far as the mal-functioning of the instrument is concerned, much has already been said and I do not propose to deal with that aspect. But little do people know that on many occasions there is very inadequate staff in the various telephone exchanges and that whether you call 185, 183, 187 or 181 in certain hours it is one and the same person who answers your call. Naturally on very large occasions, you will never get any response because the same person has to move from place to place. For this reason the person at the other end gets offended because he does not know what happens in the exchange and there is no television to show him what happens in the exchange. There is, thus, inadequate staffing in almost all the exchanges bell rings.) I will take a minutes.

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): Kindly finish by six.

SHRI K. CHANDRASEKHARAN: I understand that. I am not the person who will go against the Chair's direction. This is the first time I am speaking when you are in the Chair. I have got great respect for you and I will never go against you.

May I. therefore, say that this question of staffing should also be taken into account very seriously.

One of the finest speeches that I heard today was that of my friend Shri Lakshmanan. His speech was very constructive and educative. But I was sad when Shri Kameshwar Singh spoke. He was a member of my Party in the previous Lok Sabha. but he is now in the ruling Party, I thought that the education and instruction that we gave him would stand him in good stead. He has spoken as if he is a member of the Opposition sitting in the ruling benches. I do not share many of his criticisms.

SHRI KAMESHWAR SINGH: I said how Government officers are hindering the Government from implementing their policies and misguiding the Minister. I never criticised any of the Government's policies. This is for your kind information.

SHRI K. CHANDRASEKHARAN: Anyhow, sitting in the opposition benches, I do not share the way in which he has put things and the general approach he has made and the criticisms that he has made, even though I am strongly of the view along with my very honourable and esteemed friend Mr. Daphtary and Prof. Dutt, that we have gone very much in the wrong by going for the cross-bar system. 6 P.M.

about There is no doubt it. The Crossbar system has failed in this country and it has failed in other countries and it is bound to fail in this country on account of the particular climatic condition in our country and it can never work here We have got to see that we replace it completely and we have got to write off the amount that we have spent on these things. If ever the telephone subscriber in this country is to get the service, I have no doubt in my mind that this has to be done today or tomorrow it will have to be done But I am not prepared to put the guilt or blame on a particular officer in a personal manner. Certainly not. These are decisions taken at a very high level and sometimes the decisions go wrong and wrong decisions create losses and result in losses. I am putting it, Sir, this way that so far as these services are concerned. these two aspècts, these two fundamental aspects, are looked into, these things will not solve the problem.

Two or three points more and I am done, Sir. The state of affairs in the RMS offices and in the Mail Vans is absolutely hopeless so far as the staff position is concerned. Many of the RMS Offices in this country are located in buildings where no office can function. These are very bad buildings and there is very little and very bad accommodation and there is no possibility of supervision of the work carried on there and there is the consequential danger on account of the non-supervision of the work and on account of the very

madequate accommodation. Sir, so far as the Mail Vans are concerned, we are still in the Victorian age. Improvements have been made in almost everything so far as the railways are concerned. My honourable friend, Dr. Mathew Kurian, referred to Mr. P. C. Lal and the way in which he treats the postal services. I refer to the Railways and the way in which the postal services are treated by them. There is absolutely no co-ordination at all. In many places I have found that for one or two minutes they are prepared to detain the trains for other purposes, but not for the purposes of the P&T service. I have myself seen such instances in certain, places where I myself made requests to the authorities concerned that the trains be detained so that the RMS can take the mail bags. But the Railways are not even prepared to do that. Now, take the railway wagons. We have now got all sorts of wagons coming out of the Integral Coach Factory at Perambur, But the RMS Vans have not been improved at all. RMS Vans are in the 19th century state only and it is impossible to work in these Mail Vans. Sir, I am a person believing in a particular ideology and I am against the First Class air-conditioned carriages although I am prepared to accept the present Second Class air-conditioned carriages. But I would only say that if at all the carriages on railways are to be airconditioned, it is the Mail Van only and they are to be air-conditioned and only after the Mail Vans are air-conditioned. the Second Class carriages are to be airconditioned and the Second Class airconditioned carriages which are out of Perambur now should be used. So, Sir. this order of priority should be accorded by the Communications Minister and the Railway Minister and then only you can expect efficiency in the Railway Mail Service.

Sir. one more thing and I will finish. Sir, it is with regard to the P&T Manual and the P&T Rules. These are absolutely outmoded and many of them are only administrative or executive instructions and a lot of time is, of course, spent on the question of the justiciability of the cases of violation of these administrative or executive instructions. But few of them are rules issued under the proviso to article 309 of the Constitution. I do not

[Shri K. Chandrasekharan] know why, even though article 309 stipuparliamentary that a enactment · should be there in respect of the Central Services, no parliamentary enactment has been made in respect of the Central Services in all these 26 years. Sir, Kerala is the first State which has shown the way and there is the Kerala Public Services Enactment of 1968. My party also was in office in Kerala then. In any case, whether there is a Central Act or not, the P&T Manual and the P&T Rules must be revised and a Committee should be set up early for the modernisation of these things. Thank you, Sir.

THE MINISTER OF COMMUNICA-TIONS (SHRI S. D. SHARMA): Mr Vice-Chairman, Sir. I am really thankful to the Members who participated in the debate. I was really happy that the Rajya Sabha has kindly cared to discuss the P&T Department. The reason is obvious. It is not that I did not know that there would be criticism of the Postal and Telecommunication services. That is obvious. I am thankful because it brought into focus the importance of the Postal and Telecommunication services in the development of the country And here I am happy that there was complete unanimity about the need to develop faster and provide better services in both Postal and Telecommunication sides. This has become at times important because in administration, often we find a situation where some people take a view that some of these things are not so very essential.

Now, as I said in the beginning, I am fully conscious of the shortcomings, both in the postal side and in the telecommunication side. But, as was pointed out by one of the Members, the remedy lies not in the Rules or orders or disciplinary actions only, but in greater interest in the services by: the State Governments, the people and the people's representatives.

So far as the postal side is concerned, we have tried to develop as fast as we could So far as the cost is concerned, the cost has been growing. But we have avoided raising the postal rates, which is as it should be. As much as we can, we will try to avoid raising them, in spite of the fact that ours are the cheapest and the lowest rates. As for performance, we see

in Britain where they charge 9 pence for second-class mail, the performance, according to statistics, is that mail is delivered in two days. Delivery even in the tiny island of Britain is 82 per cent, where the charges are 9 pence. But that does not justify the delays so far as we are concerned. As you know, Sir, human factor is involved and mistakes do take place. The gigantic work that has to be carried on for carrying the mail is stupendous because of transportation problems. Sometimes we have to depend -- and naturally we depend-on planes to carry the mail. We have to depend upon the railway services, the air services, and that is why sometimes we get criticism.

For instance, I was told that we have provided 'Next Day Service', 'Quick Mail Service' in Madras or Bombay or Hyderabad, but not in Calcutta I was conscious of it. But we have to depend, for the carrying of our ordinary mail, on the Ministry of Civil Aviation. I have been pleading with them to re-start night airmail service On our pleading. they aghave a reed to late flight scrvice early morning service. We have tried to utilize it, and we have worked out a scheme, and I am happy that we expect to start this from 1st of June to Calcutta also. But as you will see, it is a make-shift arrangement. We have evolved the pin-code system whereby the time taken for moving the mail from one place to another is saved because of the pincode and separate bags. We are trying to things as much as we can I improve know that at times the letters are delayed. There is congestion and there is delay in the delivery of letters. During Puja holidays or during Dussehra and Dewali Greetings, there was a position when it could be said that certain post offices became so clogged with important mail in the key city of Calcutta that letters were taking several weeks to arrive. I think you will agree that that will be the correct description of what happened in Calcutta and some of the other centres during that period. Of course, other factors were also involved. There was the question of overalso. Overtime was stopped fiat. Naturally, we have to have flexibility in that. Sometimes we have to go in for overtime. If there are positions vacant in a telephone exchange, we

may have to go in for overtime. If the trains are delayed, RMS has got to be paid. If there is rush, we have got to go in for this thing. It may interest you to know that what I said was not said about the Indian conditions. This was told about Central London in June last. It was not said by somebody who wants to decry the British Postal Service, but by a publication called Europa, a monthly, which is published in conjunction with Le Monde, Times and other important magazines. We are trying to improve that difficulty.

It was justifiably said that there are regional imbalances. It is because of the history and the way we developed. There are areas where there is a large number of post offices. Anyway, we find that a post office serves an area of 11 sq. kilometers, in one area and 70 sq. kilometers in another area. I can assure my friend, Sardar Amjad Ali from West Bengal that' there is no motive behind it and in this many States stand on the same footing. Bengal is slightly better than Perhaps. Madhya Pradesh which I happen to represent.

DR. RAMKRIPAL SINHA: Bihar also.

SHRI S. D. SHARMA: The position is that somehow the northern area has remained behind in postal and telecommunication development. Rajasthan, Bihar, Uttar Pradesh and Madhya Pradesh are all in the same position. The same thing applies to Bengal, Assam, Orissa and other areas also. We have got to see that these imbalances are removed. cannot do it by a fiat, It is not possible to open post offices quickly. The estimate is that our losses for the postal services will be above 32 crores of rupecs this year. Next year, it is expected that the losses will be above 52 crores. So, naturally it is not possible. We do want that these imbalances should go. But it is not possible. Post Offices should be opened where they are necessary. Though there was a ban, we are trying to work out a formula by which we may be able to provide this. I have thought of one thing which Mr Pahadia mentioned. One way to help the Postal Department is to induce the people to go in more for postal saving bank accounts. Because, in the formula that has been agreed to between ourselves and

the Finance Ministry, two things happen. Postal entries will increase. If a large number of accounts are opened in the rural areas, we get payment on the entries and naturally, with those entries there, the deficit goes down. The other advantage which I would like to point out is that it has been agreed that in every State, whatever comes in the postal savings, two-thirds of it will be advanced to the State for developmental work. This is one of the ways by which, really speaking, we can mop up some money from the rural areas and which can go to the development in . the State itself. And it has been done in one of the States. Mr. Bahuguna, about whom so much was talked, has done it in his State. In the last three months-January, February and March-a was launched in the rural areas for opening new postal accounts and getting money deposited in the postal savings accounts. He had put a target of Rs. 80 crores. He succeeded in having new accounts opened for Rs. 75 ctores. He went about it in a very big way. And, naturally, helps. I am mentioning it because it can be a very good thing in which the State will gain, and the postal services will also gain because we will be able to start more post offices.

Now, so far as the upgrading is concerned from the EDPO to sub-post office there is a rule that when the work in creases, that will also help in changin That. We are also working out formulae by which we will be able t open more post offices. We are makin it liberal so far as the backward area are concerned, so far as the hill are: are concerned, and so far as the trib areas are concerned. There is a regul drive in that direction, But I cann promise that we will be able to do ve much.

Then, Sir, came some sort of critici about philately or the stamps we iss It's not that this is the only thing we doing. But, I think, you will agree w me that if something good is done in country, there is nothing wrong in talk about it. And you will agree with that in philately, we have come up y well. Some of our recent stamps } won worldwide recognition, for insta our latest bird series, where we got

[Shri S. D. Sharma]

birds chosen, the colours chosen and the art chosen with the help of a specialist, Dr. Ali. And we went about the scheme. It is amongst the best bird stamps ever issued. It's not that this is the only thing. But it is an important feature. It gives an image of our country that we are able to produce these technical things and that technically we are up to anybody in the world. So, you will not mind because, if something good is done, let us about that also. When we talk about it, what is wrong about it? And it is also essential that the fault is pointed out. And the number also, we have increased. Last year, we issued 28 stamps. We are going to issue 45 stamps. The only thing is, there is limitation because of the capacity of the Security Printing Press, and the need of its coming to a particular standard. But we are trying to do our bit. And I may tell you that we are gaining recognition in the philatelic exhibitions. For instance, in the recent exhibition in Spain, all the stamps we took there were sold out and we got / an SOS to send more which we got sent through the diplomatic bag as early as we could. So, naturally. some foreign exchange is earned. And recognition we got. So, I just mentioned it by the way.

So far as the postal side is concerned. we are trying to bring iir more and more improvement. Now the tele-communications is one thing about which a great deal has been talked about. One thing is the waiting list. The waiting list is growing and is surpassing all our calculations and projections. Even the Pathak Committee's projections have proved wrong because the number in the waiting list is rising a great deal, I think, because of more consciousness and more education and it is a sign of more awareness and it is necessary with the economic development that this should happen. For insance, in Bombay, the waiting list is rearly 162 thousand and I am told that jut of this about 110 or 112 thousand re under the O.Y.T. Delhi has got a raiting list\_of about 105 thousand. Now nat problem remains and I agree with Ir. Daphtary that we should not lead our cchanges so much but sometimes when le pressure is too much we have to make some concessions and we have to proceed on the basis of 'from no telephones' 'to some telephones'.

Now, there has been a lot of talk about the crossbar. Here, I would like to make one thing clear. Let us not confuse crossbar with the crossbar system that we purchased. Now, some people have said that it has failed in the country of its origin. It is not in one country. The crossbar system has been developed by different countries and it is working well in those countries and, at the moment, the lines on the crossbar system are almost equal to, if not more than, the lines on the Strowger system, but the problem is that what we did was we purchased the benta conta crossbar, which is I.T.T. developed and there too we purchased it from a subsidiary of the LT.T.D. Belgian subsidiary, and then it created complications. It was done pursuant to an agreement' reached on the 21st May, 1964. So, it all takes time. As a result, we are having difficulties. The Belgians came, they saw and we discussed and I may tell you that our engineers, our young engineers, are doing excellent work in the sense that they brought about improvements on what we got, which came to about 200 improvements per line. Though the Belgians had to accept that were improvements necessary in order that it may come up to the mark and they have paid us for the improvements which had to be brought about, but payment does not satisfy, the problem remains, the problem becomes much more serious when you know that the telephone lines are working. Now, when they are working, when you go for improvements, it creates more complications and, at the present moment, we are in that funny situation because we cannot close down any particular telephone exchange then have these improvements done and then reopen it. What actually happens is that these lines go on working and in between these improvements are also being carried out and the net result is that sometimes you get the service and sometimes not. But, till 100 per cent improvements are done, it does not help. Just now I got information from the Department that in some exchanges 98 per cent improvements have been done, in some 92 per cent and in some 76 per

cent. According to me, it does not take us far. It is only when we have brought about all the changes that are necessary that they will be able to work.

Let us not confuse crossbar as such because crossbar, as I said earlier, is like engine. Any internal combustion used in internal combustion engine is Mercedes and in Ambassador cars. But, we do not condemn one because of the other. It all depends upon what system has been used and here again we are using the Erikson system. Erikson is the Swedish system which is not only being accepted in Western Europe but the licence for which has been taken by the also and it is being East Europeans developed there. The Japanese system, there again, they have developed it in different ways. I would say our own crossbar system, because now I say that the crossbar system as it is operating, is. or, which is coming up and which will be in operation and use after, say, a year or so-because even installation of these exchanges takes time—is India's own. It is India's own--you will be happy to know it-and that is why I talked more · ystem about it and the crossbar been found better than others. And we have won a global tender in Surinam for selling our crossbar system against LT.T. itself, because they found that our system was better and more suitable.

I may add one more thing. Now the world itself is moving from Strowger to crossbar and from crossbar, and countries have moved already, to electronic control or store programme mechanical switching. Some others have gone for completely electronic systems. Naturally we would like to reach that stage and I am happy to say that our Research and Development unit has done work. We have produced a prototype of a completely electronic exchange. Naturally it is not coming tomorrow. We will try it: there will be rigorous trials. It may take even two years, but we are at it and it is a step : further. We are moving farther and faster. Naturally it is very costly and there the main trouble comes.

A very important question was raised by one of my friends here: Why are you importing? That is something which strikes me also because on the one hand we are able to produce also. But the thing is, even the Pathak Committee has accepted it, what we get on the investment is 19 per cent which is the highest one can ever get.

So far as our public sector undertakings under the Communications Ministry are concerned, I am happy to say that they are doing exceedingly well. We are able to produce things of quality but the basic question which arises is initial investment. The other thing, is, for whatever is to be produced, there must be budget provision for the P. & T. Department to utilise it. If as a result of whatever has been here or whatever the Pathak Committee has said, the department could get more money, I have absolutely no doubt that we can produce much more and meet the requirements. As has been pointed by one of my friends here-I do not want to repeat, but—we are going in for sophisticated things also. Today I can say that given the opportunity, my engineers, Indian telecommunication engineers can produce the most sophisticated equipment which any other country can. We are not only producing what others also are producing but we are moving ahead also. For instance, the various systems we have developed. You must have seen-it has been talked about very much and I may repeat it-our electric typewriter. I think my department deserves credit for that. We got the Letter of Intent in December, 1973 and we produced the typewriter in 1975, with our own know-how while other which had been given foreign collaboration were not able to produce it. It is competitive in price and performance. It is cheaper than the imported one. Also we have been able to compete and won global tenders in the transmission of television pictures through underground Our engineers have done it. Our engineers have been able to We have gone in things. for new techniques. But the whole difficulty is, lack of money comes in the way. But I do not believe in giving up. In spite of constraints of finance, we are trying to improve and profit more and that is where we have tried to work with manual system. Though the manual system is more costly and is not as satisfactory as this, we have decided that in certain cases we will work

(Shii S. D. Sharma) with the manual system, and so that in the hope for the best we do not lose the produce more manual good things, we boards and use those which are released in smaller exchanges for other purposes. We are planning to provide 2,00,000 connections this year. That will not solve the problem but it will slightly improve the situation because the earlier estimate of our taking a backlog of 6,50,000 will go to about a million. This is the position in spite of all the efforts that we may make and this is the position not only in but in the whole world. this country France, for instance, has got a waiting list of a million people, waiting to get their connections. Our friend Dutt has gone but Mr. Daphtary is here. I will just read out about a very well advanced country. The classic joke about the French telephone system is that half of the population is waiting for a telephone to be installed while the other half is waiting for a dialling tone. This is not about India, not about Calcutta or about Delhi. (Intercuptions). I can read out for other countries also but this is the classic joke and it is not written for us.

Just now there was a complaint about misdialling. Calculations have been made that 10 per cent of the calls in Europe are misdialled. The other development which should have come in in the increasing use is the push-button telephone. claim, when the push-button Engineers telephone is in widespread use the public will come to believe much more rightly in the efficiency of the telephone system, for it is estimated that 10 per cent of all calls are misdialled. So, 10 per cent is the average of the misdialled telephones in European Common Market countries. It is because sometimes we do not want to wait for it to come back but the interesting part is, they are talking about push-botton while we have already produced push-botton telephones. Some people say that it is just like going in for but we know that it is an cosmetics improvement. So, I am not saying that the things should not improve. must improve but when you get angry you may remember that you are in the good company of all the users of telephone throughout the world. You are not somebody separate from others.

BR. K. MATHEW KURIAN: This is equally a good joke, Mr. Minister.

DR. RAMKRIPAL SINHA: I think you stop reading such journals because you will be learning bad things from them.

SHRI K. CHANDRASEKHARAN: What is that journal?

SHRI S. D. SHARMA: It is the Europa'. I just wanted to tell you about other countries because there has been a criticism made about us and as I said in the beginning, we want to do better, we want to produce better results and various attempts have been made in this direction.

DR. K. MATHEW KURIAN: 'Attempts' means instead of 10 per cent, it will be 20 per cent now.

SHRI S. D. SHARMA: That is for you to decide. Anyway, coming to the other microwave and coquestion about the axial systems, we are trying to go ahead with these systems in a big way. We have even gone in for importing but we are v also producing. In order that we may be able to provide this system in certain areas we have gone in for importing from Canada and from Hungary but our LT.1. is also producing in a big way. 'Our new factory at Naini has started producing for transmission and they are producing well Then, so far as the other things are concerned we are trying to develop. Along with the latest developments that we are taking up both in co-axial and micro-wave systems, there are certain bottlenecks Sometimes, the bottlenecks have been there. So far as the microwave is concerned, we have not been able to fulfil our targets because the towers became the bottleneck. We could not get the towers manufactured at the right time. We have now decided to go in and develop our own factories for production of microwave towers also, because depending on others was not found suitable. that way, with more of microwave and co-axial coming, naturally the difficulties will be lessened. Of course, sometimes. so far as the trunk dialling is concerned, or trunk calls are concerned, the problem comes up because largely we have to go with open wire, and there unfortunately the copper wires are stolen—the House

knows about it; you have passed a Bill which is to be passed by the Lok Sabha, providing more stringent punishment for theft, for keeping them and using them. But there it is. We went in for aluminium wires, but unfortunately we have now found that even aluminium wires are being stolen. The only thing is to go in for copper well. That may not be stolen. We are trying it. There are certain other factors.

Then we were talking about the human factor. That is also very important. So far as the human factor is concerned, I do not agree that always the use of rod or punishment is the only solution. I always feel that the telephone operators and others are human beings like ourselves. We must all work together. Their difficulties must be solved. As I said, if there is shortage of staff. over time allowance must be given, staff must be appointed, and if trained people are not properly trained, inservice training must be provided, they must be technically trained. All these things will have to be done, and with it a different approach in which, I am sure, all of us can be helpful. viz. that they may have grievances with the Government, but since this is some service which concerns the public, let that be done properly. Let them fight the Government, if necessary, which I hope will not be necessary because I can say one thing, that our approach is a human approach. Whatever may have been said, we have not thought in terms of victimisthem. . Sometimes the ing or harming difficulties are there because of the leadership and rivalries. People go to courts of law. Many times when you want to do a thing, you cannot do it because the court injunctions are there. I do not want to go into detail because I find in some cases there are court injunctions.

DR K. MATHEW KURIAN (Kerala): Mr Minister, the High Court of Kerala gave a ruling that so and so should be taken back, but your Ministry went on appeal. So far as victimisation is concerned, a number of cases are in your hands

SHRI S. D. SHARMA: I am coming to that. My friend, we should understand

that a case decision is not only a decision about a particular point, but sometimes more vital legal issues are involved on which it is essential to get the verdict of the highest court. I am not pre-judging the whole thing, but I cannot say this way or that way. The whole thing will have to be looked into. But I can say one thing, that any question of penalising or victimising is something which is farthest from the mind of all of us because we know that...

DR. K. MATHEW KURIAN: What about victimisation that already exists? What is the point of making a general statement when victimisation has been imposed by your Ministry? Why not withdraw it?

SHRI S. D. SHARMA: Yes, cases have come to me. Dr. Kurian has been writing a good number of letters to me. Every letter has been seen by me and a proper reply has been given. I naturally cannot go by one-sided version. I have to see to the things and then come to a conclu-But I know one thing, that our dealing with the whole situation is that operator is not somebody a telephone coming from another island or another country or another planet. They have not come from somewhere else. They are like ' our brothers and sisters. This is the basic, approach we are having with them is the way I deal with them. Naturally when that approach is there, I am sure there will be no difficulty; and I am sure your cooperation will also be forthcoming -if not now, at least after 1976. These are the facts on which you want to go.

DR. K. MATHEW KURIAN: You may not be elected in many States.

SHRIS D. SHARMA: That we will see. That is not far off. There is no use bragging: the results will say and that is shown in Kerala also. What I said is true.

DR. K. MATHEW KURIAN; But do not want for 1976 for victimisation to be removed.

SHRI S D. SHARMA: I can say tha there is no victimisation. I will only request that for God's sake, do not mis lead the workers for a particular end (Shri S. D. Sharma)

Talking of one union here and getting other unions created, that type of thing will not do because people have gone into the depth of the whole thing. .

DR. K. MATHEW KURIAN: Why do you support scab unions?

SHRI S. D. SHARMA: I have said that Dr. Kurian has brought individual cases to my notice: I have gone into them without being influenced by the facts that Dr. Kurian has brought out because Dr. Kurian may have a certain point of view. But the individual is my own brother; he is from my own department. I have dealt with cases most sympathetically and I deal with them most sympathetically. So that way we are trying to deal with the whole situation. But there are other things also that we are trying to do. I am not taking much of your time about the other developments which have taken place where our engineers have done' well.

Though the defects will still remain, I am sure that we will improve and a better service will be provided with your cooperation and with the co-operation of the State Governments. Ħ there are any bottlenecks, we will solve them and get over them with the help of the workers no Minister can do anything without their co-operation and I can tell you that this time the unions and the workers have been most co-operative. have got that co-operation and with that I have the hope and strength to say that things are bound to improve, not because of me but because of the people who are working, the hundreds and thousands of people who are working in the P. & T. Department.

THE VICE-CHAIRMAN LOKANATH MISRA): The House stands adjourned sine die.

> The House then adjourned sine die at fortytwo minutes past six of the clock.